

Second Lok Sabha
XII Session (14/11/1960 to 23/12/1960)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 14, 1960/Kartika 23, 1882 (Saka)

No. 436

1. Starred Questions

Forty-two Starred Questions (Nos. 1—42) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 2, 21 and 27 were received in Hindi.

Nine Starred Questions (Nos. 1—9) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Fifty-three Unstarred Questions (Nos. 1—53) were put down on the order paper. Original notices of Unstarred Questions Nos. 19—21 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary References

The Speaker made references to the passing away of Shri Kankipati Veeranna Padalu who was a sitting member of Lok Sabha, Dr. Pramatha Nath Banerjea who was a member of the former Central Legislative Assembly and Shri Hem Chandra Naskar who was a member of the Constituent Assembly of India.

Thereafter members stood in silence for a short while as a mark of respect.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of White Paper No. IV containing Notes, Memoranda and Letters exchanged between the Governments of India and China between March, 1960 and November, 1960.
- (2) A copy of Notification No. S.O. 2505 dated the 15th October, 1960, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

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- (3) A copy of the Registration of Electors Rules, 1960 published in Notification No. S.O. 2750 dated the 11th November, 1960, under sub-section (3) of Section 28 of the Representation of the People Act, 1950.
- (4) A copy of each of the following Rules, under sub-section (2) of Section 20A of the Press and Registration of Books Act, 1867:—
 - (i) The Registration of Newspapers (Central) Amendment Rules, 1960 published in Notification No. G.S.R. 1059 dated the 10th September, 1960.
 - (ii) The Registration of Newspapers (Central) Amendment Rules, 1960 published in Notification No. G.S.R. 1222 dated the 15th October, 1960.
- (5) A copy of the Woolen Yarn (Production and Distribution Control) Order, 1960 published in Notification No. S.O. 2347 dated the 21st September, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (6) A copy of Notification No. S.O. 2181 dated the 2nd September, 1960 issued under Section 15 of the Industries (Development and Regulation) Act, 1951.
- (7) A copy of each of the following rules under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:—
 - (i) The National Shipping Board (Amendment) Rules, 1960 published in Notification No. G.S.R. 1111 dated the 24th September, 1960.
 - (ii) The National Shipping Board (Second Amendment) Rules, 1960 published in Notification No. G.S.R. 1242 dated the 22nd October, 1960.
- (8) A copy of the Annual Report of the Heavy Engineering Corporation Limited for the year 1959-60, along with the audited accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (9) A copy of the Review by the Government of the working of the above Company for the year 1959-60.
- (10) A copy of the Comment of the Khadi and Village Industries Commission on the Report of the Khadi Evaluation Committee.
- (11) A copy of the Annual Report on the working of the National Productivity Council for the year 1959-60.
- (12) A copy of each of the following papers, under sub-section (2) of Section 16 of Tariff Commission Act, 1951:—
 - (a) Report (1960) of the Tariff Commission on the continuance of protection to the Automobile Sparking Plug Industry.
 - (b) Government Resolution No. 21(3) T.R./60 dated the 19th September, 1960.
 - (c) Report (1960) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston Rings and Gudgeon Pins) Industry.

- (d) Government Resolution No 53(1)/T.R.-60, dated the 7th October, 1960.
- (e) Notification No. 53(1)-T.R./60, dated the 7th October, 1960.
- (f) Statement explaining the reasons why a copy each of the documents at (c), (d) and (e) above could not be laid on the Table within the period prescribed in the said sub-section.
- (13) A copy of the Employees' Provident Funds (Amendment) Scheme, 1960 published in Notification No. G.S.R. 1122 dated the 25th September, 1960, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
- (14) A copy of the Industrial Disputes (Central) Amendment Rules, 1960 published in Notification No. G.S.R. 1220 dated the 15th October, 1960, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947.
- * (15) A copy of Notification No. G.S.R. 881 dated the 30th July, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (16) A copy of Notification No. G.S.R. 1057 dated the 10th September, 1960 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (17) A copy of the Annual Report of the Rescue Stations Committee, Dhanbad, for the year 1969-60.

5. President's Assent to Bills

(i) Secretary laid on the Table the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th September, 1960:—

- (1) The Taxation Laws (Amendment) Bill, 1960.
- (2) The Appropriation (Railways) No. 4 Bill, 1960.
- (3) The Appropriation (No. 3) Bill, 1960.
- (4) The Drugs (Amendment) Bill, 1960.
- (5) The Appropriation (No. 4) Bill, 1960.
- (6) The Central Excises (Conversion to Metric Units) Bill, 1960.
- (7) The Delhi Primary Education Bill, 1960.
- (8) The Customs Duties and Cesses (Conversion to Metric Units) Bill, 1960.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following Bills passed by the Houses of Parliament during the last session and assented to by the President since the last report made to the House on the 5th September, 1960:—

- (1) The Banking Companies (Amendment) Bill, 1960.
- (2) The Delhi Land Holdings (Ceiling) Bill, 1960.

*The notification was previously laid on the Table on the 22nd August, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (3) The Tripura Municipal Law (Repeal) Bill, 1960.
- (4) The International Development Association (Status Immunities and Privileges) Bill, 1960.
- (5) The Manipur Land Revenue and Land Reforms Bill, 1960.
- (6) The Plantations Labour (Amendment) Bill, 1960.
- (7) The Banking Companies (Second Amendment) Bill, 1960.
- (8) The Standards of Weights and Measures (Amendment) Bill, 1960.
- (9) The Indian Trade Unions (Amendment) Bill, 1960.
- (10) The Tripura Land Revenue and Land Reforms Bill, 1960.

6. Statement by Minister of Irrigation and Power

The Minister of Irrigation and Power laid on the Table a statement on the Indus Waters Treaty and a copy of the Treaty.

7. Extension of time for presentation of report of Committee of Privileges

Sardar Hukam Singh moved that the time for the presentation of the report of the Committee of Privileges on the question of privilege regarding alleged aspersions on the Speaker and the House made by Shri Dharendra Bhowmick in a pamphlet, be extended upto the 23rd December, 1960.

The Motion was adopted.

8. Extension of time for presentation of Report of Joint Committee

Shri Mulchand Dube moved that the time appointed for the presentation of the Report of the Joint Committee on the Motor Transport Workers Bill, 1960, be extended upto the 5th December, 1960.

The motion was adopted.

9. Government Bill—Introduced

The Mahendra Pratab Singh Estates (Repeal) Bill, 1960.

10. Government Bills—Passed

- (i) *The Motor Vehicles (Second Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri Naushir Bharucha

Shri Raj Bahadur replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Raj Bahadur.

The motion was adopted and the Bill was passed.

(ii) *The Employees' Provident Funds (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri Abid Ali.

One amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st January, 1961, was moved by Shri Venketrao Srinivasrao Naldurgker.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Venketrao Srinivasrao Naldurgker
- (3) Shri T. B. Vittal Rao
- (4) Shri Ramsingh Bhai Varma
- (5) Shri Kanhaiya Lal Balmiki
- (6) Shri S. C. C. Anthony Pillai
- (7) Shri Kashi Nath Pandey
- (8) Shri Aurobindo Ghosal
- (9) Shri Ranbir Singh Chaudhuri
- (10) Shri Diwan Chand Sharma
- (11) Shri Sarjoo Pandey

Shri Abid Ali replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Shri Venketrao Srinivasrao Naldurgker, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Dr. G. S. Melkote
- (2) Shri K. T. K. Tangamani
- (3) Shri Abid Ali

The motion was adopted and the Bill was passed.

(iii) *The Bilaspur Commercial Corporation (Repeal) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The motion was adopted and the Bill was passed.

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(iv) *The Indian Aircraft (Amendment) Bill, 1960 as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. P. Subbarayan.

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shrimati Ila Palchoudhuri
- (3) Shrimati Renu Chakravartty
- (4) Shri K. R. Achar
- (5) Shri Sinhasan Singh

Dr. P. Subbarayan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. P. Subbarayan.

The motion was adopted and the Bill was passed.

11. Government Bill—Motion for Reference to Select Committee—Under Consideration

The Preference Shares (Regulation of Dividends) Bill, 1960.

The motion for reference of the Bill to a Select Committee was moved by Shri B. Gopala Reddi.

The discussion was not concluded.

12. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding consideration of the Companies (Amendment) Bill, 1959, as reported by the Joint Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th November, 1960.)

M. N. KAUL,
Secretary.

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 15, 1960/Kartika 24, 1882 (Saka)

No. 437

1. Starred Questions

Fifty-two Starred Questions (Nos. 43—94) were put down on the order paper out of which ten were called. Original notices of Starred Questions Nos. 44, 46, 53, 55, 69, 76 and 78 were received in Hindi.

Ten Starred Questions (Nos. 43—52) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Eighty-five Unstarred Questions (Nos. 54—138) were put down on the order paper. Original notices of Unstarred Questions Nos. 77, 84, 96, 97, 98, 99, 109, 114, 129 and 136 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers under sub-section (6) of Section 66A of the Wakf Act, 1954:—
 - (i) The Patiala and East Punjab States Union Wakf Board (Dissolution) Order, 1960 published in Notification No. G.S.R. 1032 dated the 3rd September, 1960.
 - (ii) The Travancore-Cochin Wakf Board (Dissolution) Order, 1960 published in Notification No. G.S.R. 1075 dated the 17th September, 1960.
- (2) A copy of the Annual Report of the Indian Council of Agricultural Research for the year 1957-58.
- * (3) A copy of Notification No. 127/60 published in Andaman and Nicobar Gazette dated the 5th July, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

*The notification was previously laid on the Table on the 31st August, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

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- (4) A copy of each of the following papers under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939:—
- (a) The Motor Vehicles (Diplomatic and Consular Officers' Vehicles) Registration Rules, 1960 published in Notification No. S.O. 1047 dated the 30th April, 1960.
 - (b) Notification No. H(T)14-447/59 published in Himachal Pradesh Administration Gazette dated the 24th September, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh.
 - (c) Notification No. 90/60 published in Andaman and Nicobar Gazette dated the 10th May, 1960 containing Andaman and Nicobar Islands Motor Accidents Claims Tribunal Rules, 1960.
- (5) A copy of Notification No. G.S.R. 1105 dated the 24th September, 1960 issued under Section 10 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (6) A copy of the Annual Report of the National Cooperative Development and Warehousing Board for the year 1959-60, under sub-section (3) of Section 15 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.
- (7) A copy of certain amendments to the Indian Electricity Rules, 1956 published in Notification No. G.S.R. 422 dated the 7th April, 1960, under sub-section (3) of Section 38 of the Indian Electricity Act, 1910.

4. Report of Business Advisory Committee

Sardar Hukam Singh presented the Fifty-sixth Report of the Business Advisory Committee.

5. Government Bill—Motion for reference to Select Committee—adopted

The Preference Shares (Regulation of Dividends) Bill, 1960

Discussion on the motion for reference of the Bill to a Select Committee moved on the 14th November, 1960, continued.

The following members took part in the debate:—

- (1) Shri Radheshyam Ramkumar Morarka
- (2) Shri Naushir Bharucha

Shri B. Gopala Reddi replied to the debate.

The motion was adopted as follows:—

“That the Bill to regulate dividends on preference shares of certain companies, be referred to a Select Committee consisting of Shri Naushir Bharucha, Shri Mulchand Dube, Shri Aurobindo Ghosal, Shri Bimal Comar Ghose, Shri Mool Chand Jain, Shri Prabhat Kar, Shri M. R. Masani, Dr. G. S. Melkote, Shri Radheshyam Ramkumar Morarka, Shri Narendrabhai Nathwani, Shri P. R. Ramakrishnan, Shri Satyendra Narayan Sinha, Shri G. D. Somani, Shri Ramsingh Bhai Varma and Shri Morarji Desai, with instructions to report by the 5th December, 1960.”

6. Motion Re: Increase in Allocation of Time to Government Bill

Shri Naushir Bharucha moved the following motion:—

“That the time allotted by the House on the 3rd September, 1960 (vide 55th Report of the Business Advisory Committee) for consideration and passing of the Indian Museum (Amendment) Bill, 1960, as passed by Rajya Sabha, be increased from 2 hours to 4 hours.”

The motion was adopted.

7. Government Bill—Passed

The Indian Museum (Amendment) Bill, 1960, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Humayun Kabir.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shrimati Sucheta Kripalani
- (3) Shri Indrajit Gupta
- (4) Shri Yadav Narayan Jadhav
- (5) Shri Chapalakanta Bhattacharyya
- (6) Shri Aurobindo Ghosal
- (7) Dr. N. C. Samantsinhar
- (8) Shrimati Ila Palchoudhuri
- (9) Shri Shraddhakar Supakar
- (10) Shri Shree Narayan Das
- (11) Shri Kalika Singh
- (12) Dr. M. S. Aney
- (13) Shri C. R. Narasimhan
- (14) Dr. G. S. Melkote
- (15) Shri Chintamani Panigrahi.

Shri Humayun Kabir replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Humayun Kabir.

The motion was adopted and the Bill was passed.

8. Government Bill—Under Consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Nityanand Kanungo. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 16, 1960/Kartika 25, 1882 (Saka)

No. 438

1. Starred Questions

Seventythree Starred Questions (Nos. 95—114 and 116—168) were put down on the order paper out of which eight were called. (Original notices of Starred Questions Nos. 95, 102, 103, 106, 108, 139, 141, 142, 154 and 162 were received in Hindi). Eight Starred Questions (Nos. 95—102) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

One hundred and five Unstarred Questions (Nos. 139—185 and 187—244) were put down on the order paper. Unstarred Question No. 186 was transferred to the list of questions for the 28th November, 1960. Original notices of Unstarred Questions Nos. 165, 171, 175, 181, 201, 222, 228 and 231—36 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion and question of privilege

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Narayan Ganesh Goray and the raising of a question of privilege given notice of by Shri Atal Bihari Vajpayee regarding the statement made by the Prime Minister in Lok Sabha on the 14th November, 1960, with regard to the ratification of Indus Waters Treaty.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Treaty of Trade and Transit between the Government of India and His Majesty's Government of Nepal along with the Protocol to the Treaty, letters exchanged between the Governments of India and Nepal and the Memorandum regarding procedure applicable to goods in transit.
- (2) A copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1958) of the Tariff Commission on the revision of conversion charges for bars and rods and the fair retention price of electric furnace billets produced by the Registered Re-rollers.

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- (ii) Government Resolution No. SC(C)-2(182)/56 dated the 24th September, 1960 together with a Corrigendum.
- (iii) Statement explaining the reasons why a copy of each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
- | | |
|---|------------------------|
| (i) Supplementary Statement No. II | Eleventh Session, 1960 |
| (ii) Supplementary Statement No. VII | Tenth Session, 1960 |
| (iii) Supplementary Statement No. X | Ninth Session, 1959 |
| (iv) Supplementary Statement No. XII | Eighth Session, 1959 |
| (v) Supplementary Statement No. XIX | Seventh Session, 1959 |
| (vi) Supplementary Statement No. XIX | Sixth Session, 1958 |
| (vii) Supplementary Statement No. XXXII | Fourth Session, 1958 |
| (viii) Supplementary Statement No. XXIX | Third Session, 1957 |
- (4) A copy of each of the following Orders under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957:—
- (a) The Rajasthan Medical Council Order, 1960 published in Notification No. G.S.R. 984 dated the 27th August, 1960.
- (b) The Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-organisation) Order, 1960 published in Notification No. G.S.R. 1089 dated the 14th September, 1960, as corrected by G.S.R. 11224 dated the 1st October, 1960.
- (5) A copy of Notification No. G.S.R. 1094 dated the 24th September, 1960 making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of Section 3 of the All-India Services Act, 1951.
- (6) A copy of the International Copyright (Amendment) Order, 1960 published in Notification No. S.O. 2116 dated the 31st August, 1960, under Section 43 of the Copyright Act, 1957.
- (7) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 1008 dated the 3rd September, 1960.
- (b) G.S.R. 1009 dated the 3rd September, 1960.
- (c) G.S.R. 1045 dated the 10th September, 1960.
- (d) G.S.R. 1085 dated the 17th September, 1960.

- (e) G.S.R. 1066 dated the 17th September, 1960.
 - (f) G.S.R. 1068 dated the 17th September, 1960.
 - (g) G.S.R. 1099 dated the 24th September, 1960.
 - (h) G.S.R. 1100 dated the 24th September, 1960.
 - (i) G.S.R. 1101 dated the 24th September, 1960.
 - (j) G.S.R. 1208 dated the 15th October, 1960.
 - (k) G.S.R. 1209 dated the 15th October, 1960.
- (8) A copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 1013 dated the 3rd September, 1960.
 - (b) G.S.R. 1014 dated the 3rd September, 1960.
 - (c) G.S.R. 1128 dated the 1st October, 1960.
 - (d) G.S.R. 1167 dated the 1st October, 1960.
 - (e) G.S.R. 1185 dated the 8th October, 1960.
- (9) A copy of each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (a) G.S.R. 1096 dated the 24th September, 1960.
 - (b) G.S.R. 1132 dated the 1st October, 1960.
- (10) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (a) G.S.R. 1011 dated the 3rd September, 1960.
 - (b) G.S.R. 1046 dated the 10th September, 1960.
 - (c) G.S.R. 1070 dated the 17th September, 1960.
 - (d) G.S.R. 1071 dated the 17th September, 1960.
 - (e) G.S.R. 1072 dated the 17th September, 1960.
 - (f) G.S.R. 1103 dated the 24th September, 1960.
 - (g) G.S.R. 1184 dated the 8th October, 1960.
 - (h) G.S.R. 1212 dated the 15th October, 1960.
- (11) A copy of each of the following Notifications making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:—
- (a) G.S.R. 1006 dated the 3rd September, 1960.
 - (b) G.S.R. 1178 dated the 8th October, 1960.
- (12) A copy of Notification No. G.S.R. 1044 dated the 10th September, 1960, under Sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (13) A copy of Notification No. G.S.R. 1090 dated the 15th September, 1960 issued under Indian Income-tax Act, 1922.
- (14) A copy of the Report of Rehabilitation Finance administration for the half-year ended the 30th June, 1960, under sub-section (2) of Section 18 of the Rehabilitation Finance Administration Act, 1948.

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- (15) A copy of Notification No. F. 3(42)/60-Fin. (E) published in the Delhi Gazette dated the 22nd September, 1960 making certain amendments to the Delhi Sales Tax Rules, 1951, under sub-section (4) of Section 26 of the Bengal Finance (Sales Tax) Act, 1941 as extended to the Union Territory of Delhi.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-first Report of the Committee on Private Members' Bills and Resolutions.

6. Motion re: Fifty-sixth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-sixth Report of the Business Advisory Committee presented to the House on the 15th November, 1960.”

The motion was adopted.

7. Government Bill—under consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committees.

Shri Nityanand Kanungo concluded his speech on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 15th November, 1960.

The following members took part in the debate:—

- (1) Shri Asoka Mehta
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri M. R. Masani
- (4) Shri Ramsingh Bhai Varma
- (5) Shri Ram Krishan Gupta
- (6) Shri K. T. K. Tangamani
- (7) Pandit Thakur Das Bhargava
- (8) Shri Radhelal Vyas
- (9) Shri Naushir Bharucha (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 17, 1960/Kartika 26, 1882 (Saka)

No. 439

1. Starred Questions

Forty-one Starred Questions (Nos. 169—209) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 169, 172, 184, 185, 190 and 198 were received in Hindi.

Nine Starred Questions (Nos. 169—177) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Sixty-seven Unstarred Questions (Nos. 245—309, 311 and 312) were put down on the order paper. Unstarred Question No. 310 was transferred to the list of questions for the 24-11-60. Original notices of Unstarred Questions Nos. 262, 270, 271, 272, 274, 304, 305 and 311 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Woollen Textiles (Production and Distribution Control) Order, 1960 published in Notification No. S.O. 2643 dated the 29th October, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Tea (Amendment) Rules, 1960 published in Notification No. G.S.R. 1293 dated the 5th November, 1960, under sub-section (3) of Section 49 of the Tea Act, 1953.
- (3) A copy of each of the following papers:—
 - (i) Report of the Indian Government Delegation to the forty-fourth session of the International Labour Conference held at Geneva in June, 1960.
 - (ii) Conclusions of the Third Meeting of the 9th Session of the Industrial Committee on Plantations held at New Delhi on the 3rd August, 1960.

[P.T.O.]

4. Presentation of Petitions

Shri C. R. Narasimhan presented two petitions signed by fourteen petitioners each relating to the Indian Institute of Archaeology Bill, 1960 and the National Monuments Commission Bill, 1960 respectively.

5. Question of Privilege

In connection with a question of privilege sought to be raised by Shri A. M. Tariq with regard to certain matters about the Speaker relating to the business of the House, published in the September 26, 1960 issue of the Time (Weekly Newsmagazine—U.S.A.), the Speaker informed the House of the contents of a communication dated the 15th November, 1960 received from the local correspondent of the Time magazine apologising on behalf of the Time magazine and himself for the mis-statement of fact regarding the Speaker published in the said issue of the magazine.

In view of the letter of regret, the House agreed with the Speaker to treat the matter as closed.

6. Calling Attention to Matter of Urgent Public Importance

Shri Braj Raj Singh called the attention of the Minister of Steel, Mines and Fuel to the reported change in the policy of the Government regarding the latitude given to the private sector in mining coal.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

7. Government Bill—under consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 15th November, 1960, continued.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Radheshyam Ramkumar Morarka
- (3) Shri C. R. Pattabhi Raman
- (4) Shri Braj Raj Singh
- (5) Shri Banarsi Prasad Jhunjunwala
- (6) Shri Kalika Singh
- (7) H. H. Maharaja Pratap Keshari Deo
- (8) Shri R. K. Khadilkar
- (9) Shri H. C. Heda
- (10) Shri K. R. Achar
- (11) Shri Uttamrao L. Patil
- (12) Shri Subiman Ghose
- (13) Shri Harish Chandra Mathur
- (14) Shri Prabhat Kar (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 18, 1960/Kartika 27, 1882 (Saka)

No. 440

1. Starred Questions

Fifty Starred Questions (Nos. 210—259) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 216, 230 and 245 were received in Hindi.

Thirteen Starred Questions (Nos. 210—216, 218—221, 241 and 244) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 217 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 313—401) were put down on the order paper. Original notices of Unstarred Questions Nos. 350, 364, 377, 382, 383 and 400 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- * (1) A copy of Notification No. H(T) 14-787/58 published in Himachal Pradesh Administration Gazette dated the 30th July, 1960, making certain amendment to the Punjab Motor Vehicles Rules, 1940 as applied to Himachal Pradesh, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.
- (2) A copy of Notification No. G.S.R. 1270 dated the 29th October, 1960 issued under Section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956.

4. Statement re: Government business

The Minister of Parliamentary Affairs made a statement regarding Government legislative and other business for the week commencing the 21st November, 1960.

*The notification was previously laid on the Table on the 31st August, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

5. Extension of time for presentation of Report of Joint Committee

Shri C. R. Pattabhi Raman moved that the time appointed for the presentation of the Report of the Joint Committee on the Religious Trusts Bill, 1960, be extended up to the 28th February, 1961.

The motion was adopted.

6. Government Bill—Motion for introduction—adopted

The Preventive Detention (Continuance) Bill, 1960

The motion for leave to introduce the Bill was moved by Shri Govind Ballabh Pant.

On the motion the House divided, Ayes 175; Noes 58. The motion was accordingly adopted and the Bill was introduced.

7. Government Bill—introduced

The Forward Contracts (Regulation) Amendment Bill, 1960.

8. Government Bill—under consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 15th November, 1960, continued.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri S. M. Banerjee
- (3) Shri Sinhasan Singh
- (4) Shri N. R. M. Swamy
- (5) Shri Ram Sahai Tiwari
- (6) Shri Yadav Narayan Jadhav.

Shri Lal Bahadur Shastri replied to the debate.

The motion for consideration was adopted.

9. Motion re: Seventy-first Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Seventy-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 16th November, 1960.”

The motion was adopted.

10. Private Member's Resolution—withdrawn

Shri Raghunath Singh concluded his speech on the following Resolution moved by him on the 3rd September, 1960:—

“This House is of opinion that the target of shipping be fixed at least a 5 lakh G.R.T. and Rs. 100 crores be forthwith sanctioned for this purpose.”

Two amendments were moved by—

- (1) Shrimati Ila Palchoudhuri
- (2) Dr. N. C. Samantsinhar

The following members took part in the debate:—

- (1) Shrimati Ila Palchoudhuri
- (2) Dr. N. C. Samantsinhar
- (3) Shri Radha Raman
- (4) Seth Achal Singh
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Nardeo Snatak
- (7) Shri C. Krishnan Nair
- (8) Shri Raj Bahadur.

Shri Raghunath Singh replied to the debate.

The amendments were withdrawn by leave of the House.

The Resolution was also withdrawn by leave of the House.

11. Private Member's Resolution—under consideration

Shri T. B. Vittal Rao moved the following Resolution:—

“This House is of opinion that General Insurance should be nationalised.”

Shri T. B. Vittal Rao's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 21, 1960/Kartika 30, 1882 (Saka)

No. 441

1. Starred Questions

Sixty-four Starred Questions (Nos. 260—312 and 314 to 324) were put down on the order paper out of which ten were called. Starred Question No. 313 was withdrawn by the Member. Original notices of Starred Questions Nos. 264, 265, 269, 284, 301, 306, 314 and 320 were received in Hindi.

Ten Starred Questions (Nos. 260—269) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

One Hundred and two Unstarred Questions (Nos. 402—499 and 501 to 504) were put down on the order paper. Unstarred Question No. 500 was transferred to the list of questions for the 30th November, 1960. Original notices of Unstarred Questions Nos. 417, 435, 442, 443, 468, 478, 479, 487—492 and 503 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- (i) Explosion in Bombay on the 18th November, 1960. Sarvashri S. M. Banerjee, K. T. K. Tangamani, Premji R. Assar and Braj Raj Singh.
- (ii) Sinking of a Dredger in the Hoogly river on the 18th November, 1960. Sarvashri S. M. Banerjee and K. T. K. Tangamani, Shrimati Renu Chakravartty and Shri Tridib Kumar Chaudhuri.
- (iii) Reported propaganda by Communists in the Northern border districts. Shri Hem Barua.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Statistical Information regarding the working of the Preventive Detention Act, 1950, during the period 31st December, 1959 to 30th September, 1960'.
- (2) A copy of the Statement on the recent visit of the Minister of Finance to the U.K. and the U.S.A.
- (3) A copy of the statement on the flood situation in the country and the flood control programme.
- (4) A copy of the Annual Report of the Board of Directors of the Industrial Finance Corporation of India for the year ended the 30th June, 1960 along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation under sub-section (3) of Section 35 of the Industrial Finance Corporation Act, 1948.

5. Report of Business Advisory Committee

Shri Shree Narayan Das presented the Fifty-seventh Report of the Business Advisory Committee.

6. Motion re: increase in allocation of time to Government Bill

Shri Naushir Bharucha moved the following motion:—

"That the time allotted by the House on the 16th November, 1960, (Vide Fifty-sixth Report of Business Advisory Committee) for consideration and passing of the Mahendra Partab Singh Estates (Repeal) Bill, 1960 be increased from 1 hour to 2½ hours."

The motion was adopted.

7. Government Bill—Passed

The Mahendra Partab Singh Estates (Repeal) Bill, 1960

The motion for consideration of the Bill was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Purushottamdas R. Patel
- (3) Shri Naushir Bharucha
- (4) Shri R. K. Khadilkar
- (5) Shri Ansar Harvani
- (6) Shri K. R. Achar
- (7) Pandit Thakur Das Bhargava
- (8) Shrimati Ila Palchoudhuri
- (9) Dr. N. C. Samantsinhar
- (10) Shri Ranbir Singh Chaudhuri

- (11) Shri Nath Pai
- (12) Shri A. M. Tariq
- (13) Shri B. C. Kamble

Shri Govind Ballabh Pant replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. N. Datar.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri Govind Ballabh Pant.

The motion was adopted and the Bill was passed.

8. Motion re: Annual Report of the Indian Refineries Limited

Shri Diwan Chand Sharma moved the following motion:—

“That this House takes note of the Annual Report of the Indian Refineries Limited for the period from the 22nd August, 1958 to the 31st March, 1959, laid on the Table of the House on the 11th March, 1960.”

The following members took part in the debate:—

- (1) Shri Hem Barua
- (2) Shri Vidya Charan Shukla
- (3) Shri Surendra Mahanty
- (4) Shri R. K. Khadilkar
- (5) Shrimati Parvathi M. Krishnan
- (6) Shri Braj Raj Singh
- (7) Shri Keshava Deva Malaviya

Shri Diwan Chand Sharma replied to the debate.

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 22, 1960/Agrahayana 1, 1882 (Saka)

No. 442

1. Starred Questions

Thirty-eight Starred Questions (Nos. 325—362) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 327, 331, 347 and 352 were received in Hindi.

Eleven Starred Questions (Nos. 326—335 and 337) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 325 and 336 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 505—548, 550—577 and 579—581) were put down on the order paper. Unstarred Questions Nos. 549 and 578 were transferred to the lists of questions for the 2nd December and 23rd November, 1960 respectively. Original notices of Unstarred Questions Nos. 550, 563, 564 and 568 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

- | | |
|---|---|
| (i) Explosion on railway track between Jakolari and Sarna Stations on the 20th November, 1960. | Sarvashri S. M. Banerjee, Braj Raj Singh, Atal Bihari Vajpayee and Premji R. Assar. |
| (ii) Reported difference of opinion between the Central Government and West Bengal Government over transfer of Beru Bari to Pakistan. | Sarvashri S. M. Banerjee, Braj Raj Singh, Atal Bihari Vajpayee and Premji R. Assar. |
| (iii) Alleged failure to take action against certain persons who carried on anti-Indian propaganda in the Northern border districts. | Shri B. C. Kamble. |

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1960 published in Notification No. G.S.R. 1106 dated the 24th September, 1960, under sub-section (3) of Section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.
- (2) A copy of the Daily Newspaper (Price and Page) Order, 1960 published in Notification No. G.S.R. 1250 dated the 24th October, 1960, issued under Section 3 of the Newspaper (Price and Page) Act, 1956.
- (3) A copy of each of the following papers:—
 - (i) Annual Report of the Hindustan Antibiotics Limited for the year 1959-60, along with the Audited Accounts and Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
 - (ii) Review by the Government of the working of the above Company for the year 1959-60.
- (4) A copy of the Summary of main conclusions of the Third Session of the Industrial Committee on Cement held at New Delhi on the 2nd August, 1960.

5. Motions for Election to Committees

Shri H. C. Dasappa moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1961, *vice* Shri Dinesh Singh resigned.”

The motion was adopted.

(ii) Shri Upendranath Barman moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term ending on the 30th April, 1961, *vice* late Shri Feroze Gandhi.”

The motion was adopted.

6. Government Bills—introduced

- (1) The Railway Passenger Fares (Amendment) Bill, 1960.
- (2) The Industrial Employment (Standing Orders) Amendment Bill, 1960.

7. Motion re: Fifty-seventh Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-seventh Report of the Business Advisory Committee presented to the House on the 21st November, 1960.”

An amendment was moved by Shri Braj Raj Singh. However, it was not pressed and hence deemed to be withdrawn by the leave of the House.

The motion was adopted.

8. Motion re: International Situation

Shri Jawaharlal Nehru moved the following motion:—

“That the international situation, with particular reference to the matters that have come up before the United Nations General Assembly in its current session, be taken into consideration.”

Four substitute motions were moved by—

- (1) Shri Braj Raj Singh
- (2) Shri Atal Bihari Vajpayee
- (3) Shri B. C. Kamble
- (4) Shri Diwan Chand Sharma

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Surendranath Dwivedy
- (3) Shri Diwan Chand Sharma
- (4) Dr. Deorao Yeshwantrao Gohokar
- (5) Shri Atal Bihari Vajpayee
- (6) Pandit Brij Narayan “Brajesh”
- (7) Seth Govind Das
- (8) Shri Vijaya Anand, Maharaj Kumar of Vizianagaram
- (9) Shri J. M. Mohamed Imam
- (10) Shri N. Siva Raj (*speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 23, 1960/Agrahayana 2, 1882 (Saka)

No. 443

1. Starred Questions

Forty-one Starred Questions (Nos. 363—389 and 391—404) were put down on the order paper out of which twenty were called. Starred Question No. 390 was withdrawn by the Member. Original notices of Starred Questions Nos. 370, 380 and 392 were received in Hindi.

Sixteen Starred Questions (Nos. 364, 366, 368—375 and 377—382) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 363, 365, 367 and 376 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 582—673) were put down on the order paper. Original notices of Unstarred Questions Nos. 594, 595, 630, 632, 643, 652—654, 660 and 671 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following papers under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1960 published in Notification No. G.S.R. 1051 dated the 10th September, 1960.
 - (ii) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1960 published in Notification No. G.S.R. 1052 dated the 10th September, 1960.
 - (iii) The Uttar Pradesh Foodgrains (Movement Control) Amendment Order, 1960 published in Notification No. G.S.R. 1053 dated the 10th September, 1960.

[P.T.O.]

- (iv) The Rice and Paddy (Assam) Second Price Control Amendment Order, 1960 published in Notification No. G.S.R. 1079 dated the 17th September, 1960.
- (v) The Rice (Punjab) Price Control Amendment Order, 1960 published in Notification No. G.S.R. 1091 dated the 16th September, 1960.
- (vi) Notification No. G.S.R. 1112 dated the 24th September, 1960.
- (vii) Notification No. G.S.R. 1113 dated the 24th September, 1960 rescinding the Delhi (Guest Control) Order, 1959.
- (viii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1960 published in Notification No. G.S.R. 1114 dated the 24th September, 1960.
- (ix) The Bombay Wheat (Movement Control) Amendment Order, 1960 published in Notification No. G.S.R. 1115 dated the 24th September, 1960.
- (x) The Bombay Rice (Export Control) Amendment Order, 1960 published in Notification No. G.S.R. 1116 dated the 24th September, 1960.
- (xi) The Inter-Zonal Wheat Movement Control Amendment Order, 1960 published in Notification No. G.S.R. 1117 dated the 24th September, 1960.
- (xii) The Bombay Roller Flour Mills (Regulation of Use of Wheat) Amendment Order, 1960 published in Notification No. G.S.R. 1118 dated the 24th September, 1960.
- (xiii) The Delhi Roller Flour Mills (Wheat Products) Second Price Control Order, 1960 published in Notification No. G.S.R. 1157 dated the 28th September, 1960.
- (xiv) The Rice (Uttar Pradesh) Price Control Order, 1960 published in Notification No. G.S.R. 1160 dated the 28th September, 1960.
- (xv) The Rice and Paddy (Assam) Third Price Control Order, 1960 published in Notification No. G.S.R. 1161 dated the 28th September, 1960.
- (xvi) The Rice (Punjab) Second Price Control Order, 1960 published in Notification No. G.S.R. 1168 dated the 1st October, 1960.
- (xvii) The Rice and Paddy (Andhra Pradesh) Price Control Order, 1960 published in Notification No. G.S.R. 1169 dated the 1st October, 1960.
- (xviii) The Delhi Rice (Export Control) Amendment Order, 1960 published in Notification No. G.S.R. 1170 dated the 1st October, 1960.
- (xix) The Delhi Wheat and Wheat Products (Export Control) Second Amendment Order, 1960 published in Notification No. G.S.R. 1171 dated the 1st October, 1960.
- (xx) Notification No. G.S.R. 1197 dated the 8th October, 1960.
- (xxi) The Sugar Control (State of Pondicherry) Order, 1960 published in Notification No. G.S.R. 1202 dated the 10th October, 1960.

- (xxii) Notification No. G.S.R. 1226 dated the 15th October, 1960.
- (xxiii) Notification No. G.S.R. 1228 dated the 16th October, 1960.
- (xxiv) The Manipur Foodgrains (Movement) Control Second Amendment Order, 1960 published in Notification No. G.S.R. 1249 dated the 18th October, 1960.
- (xxv) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1960 published in Notification No. G.S.R. 1272 dated the 29th October, 1960.
- (xxvi) The Rice (Punjab) Second Price Control Amendment Order, 1960 published in Notification No. G.S.R. 1276 dated the 27th October, 1960.
- (xxvii) The Rice (Madhya Pradesh) Second Price Control Amendment Order, 1960 published in Notification No. G.S.R. 1277 dated the 27th October, 1960.
- (xxviii) Notification No. G.S.R. 1308 dated the 5th November, 1960.
- (xxix) The Delhi Rice (Export Control) Second Amendment Order, 1960 published in Notification No. G.S.R. 1336 dated the 12th November, 1960.
- (xxx) The Delhi Wheat and Wheat Products (Export Control) Third Amendment Order, 1960 published in Notification No. G.S.R. 1337 dated the 12th November, 1960.
- (xxxi) The Rice (Southern Zone) Movement Control Amendment Order, 1960 published in Notification No. G.S.R. 1338 dated the 12th November, 1960.
- (xxxii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1960 published in Notification No. G.S.R. 1339 dated the 12th November, 1960.
- (xxxiii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order, 1960 published in Notification No. G.S.R. 1340 dated the 12th November, 1960.
- (2) A copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, making certain further amendments to the Sugar (Movement Control) Order, 1959:—
- (i) G.S.R. 1080 dated the 17th September, 1960.
 - (ii) G.S.R. 1155 dated the 23rd September, 1960.
 - (iii) G.S.R. 1219 dated the 15th October, 1960.
 - (iv) G.S.R. 1344 dated the 9th November, 1960.

4. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-second Report of the Committee on Private Members' Bills and Resolutions.

[P.T.O.]

5. Motion Re: international situation

Discussion on the following motion and the substitute motions thereto, moved on the 22nd November, 1960, continued:—

“That the international situation, with particular reference to the matters that have come up before the United Nations General Assembly in its current session, be taken into consideration.”

The following members took part in the debate:—

- (1) Shri N. Siva Raj
- (2) Shri J. B. Kripalani
- (3) Shri V. K. Krishna Menon
- (4) Dr. Ram Subhag Singh
- (5) Shri A. M. Tariq
- (6) Shri Brajeshwar Prasad
- (7) Shri Braj Raj Singh
- (8) Shri C. R. Basappa
- (9) Shri Ansar Harvani
- (10) Shri R. K. Khadilkar
- (11) Shri K. R. Achar
- (12) Shri Shraddhakar Supakar
- (13) Raja Mahendra Pratap
- (14) Dr. Sushila Nayar

Shri Jawaharlal Nehru replied to the debate.

The substitute motion moved by Shri Braj Raj Singh on the 22nd November, 1960, was not pressed and hence deemed to be withdrawn by the leave of the House.

The two substitute motions moved by Sarvashri Atal Bihari Vajpayee and B. C. Kamble on the 22nd November, 1960, were not put to the House (the members being absent from the House at the time) and hence deemed to be negatived.

The following substitute motion moved by Shri Diwan Chand Sharma on the 22nd November, 1960, was adopted:—

“This House, having considered the international situation, with particular reference to the matters that have come up before the United Nations General Assembly in its current session, approves of the policy of the Government of India in relation thereto.”

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 24, 1960/Agrahayana 3, 1882 (Saka)

No. 444

1. Starred Questions

Forty-eight Starred Questions (Nos. 405—452) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 409, 413, 435 and 447 were received in Hindi.

Eleven Starred Questions (Nos. 405, 407—414, 416 and 417) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 406 and 415 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

One hundred and five Unstarred Questions (Nos. 674—778) were put down on the order paper. Original notices of Unstarred Questions Nos. 695—697, 710, 711, 724, 735, 744, 745, 747, 753 and 765 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Assault by Congolese soldiers on certain Indian officers now serving with the United Nations in Leopoldville.

Sarvashri Arjun Singh Bhadauria, Hem Barua, Shamrao Vishnu Parulekar, Surendra Mahanty, Raja Mahendra Pratap, Sarvashri Braj Raj Singh, Naushir Bharucha, Uttamrao L. Patil, Premji R. Assar, Shradhdhakar Supakar and Major Raja Bahadur Birendra Bahadur Singh.

(ii) Reported setting up of rocket bases in Tibet and launching of rockets by the Chinese.

Shri Uttamrao L. Patil.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section(4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954:—
 - (i) G.S.R. 1275 dated the 29th October, 1960.
 - (ii) G.S.R. 1330 dated the 12th November, 1960.
- (2) A copy of each of the following Notifications issued under Section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) G.S.R. 512 dated the 7th May, 1960.
 - (ii) G.S.R. 1061 dated the 17th September, 1960.
- (3) A copy of the Minerals Conservation and Development (Amendment) Rules, 1960 published in Notification No. G.S.R. 1329 dated the 12th November, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- * (4) A copy of the All India Services (Conditions of Service—Residuary Matters) Rules, 1960, published in Notification No. G.S.R. 925 dated the 13th August, 1960, under sub-section (2) of Section 3 of the All India Services Act, 1951.
- (5) A copy of each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 1234 dated the 22nd October, 1960.
 - (ii) G.S.R. 1258 dated the 29th October, 1960.
 - (iii) G.S.R. 1259 dated the 29th October, 1960.
 - (iv) G.S.R. 1260 dated the 29th October, 1960.
 - (v) G.S.R. 1261 dated the 29th October, 1960.
 - (vi) G.S.R. 1262 dated the 29th October, 1960.
 - (vii) G.S.R. 1289 dated the 5th November, 1960.
 - (viii) G.S.R. 1290 dated the 5th November, 1960.
 - (ix) G.S.R. 1322 dated the 12th November, 1960.
 - (x) G.S.R. 1323 dated the 12th November, 1960.
- (6) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
 - (i) G.S.R. 1263 dated the 29th October, 1960.
 - (ii) G.S.R. 1264 dated the 29th October, 1960.
 - (iii) G.S.R. 1265 dated the 29th October, 1960.
 - (iv) G.S.R. 1266 dated the 29th October, 1960.
 - (v) G.S.R. 1325 dated the 12th November, 1960.

*The rules were previously laid on the Table on the 29th August, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

- (7) A copy of Notification No. G.S.R. 1324 dated the 12th November, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of Notification No. G.S.R. 1321 dated the 12th November, 1960 making certain further amendments to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of Notification No. G.S.R. 1257 dated the 29th October, 1960 making certain further amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

5. Statement by Minister of Food and Agriculture

The Minister of Food and Agriculture made a statement regarding the export of wheat and rice from the Madhya Pradesh Food Zone.

6. Government Bill—under consideration.

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23, 25 to 44, 46 to 64, 66 to 69, 71, 73, 76 and 78 were adopted.

New clause 40A was also adopted.

Clauses 24, 45 and 65 were adopted as amended.

Consideration of clauses 72, 74, 75 and 77 was held over.

Consideration of clause 70 was taken up but not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 25th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 25, 1960/Agrahayana 4, 1882 (Saka)

No. 445

1. Oath or Affirmation

Shri Bhawani Prasad made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Forty Starred Questions (Nos. 453—492) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 461, 472, 480 and 490 were received in Hindi.

Fourteen Starred Questions (Nos. 453, 455, 456, 458—466, 482 and 491) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 454 and 457 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Sixty-five Unstarred Questions (Nos. 779—843) were put down on the order paper. Unstarred Question No. 844 was transferred to the list of questions for the 7th December, 1960. Original notices of Unstarred Questions Nos. 786, 820 and 826 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and K. T. K. Tangamani regarding the situation arising out of the recent disturbances in the Modern Satgram colliery near Asansol.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:—
 - (i) G.S.R. 1291 dated the 5th November, 1960 making certain further amendments to the Central Silk Board Contributory Provident Fund Rules, 1955.

[P.T.O.]

- (ii) G.S.R. 1326 dated the 12th November, 1960 making certain further amendments to the Central Silk Board Rules, 1955.
- (iii) G.S.R. 1327 dated the 12th November, 1960 making certain further amendment to the Central Silk Board Study Leave Rules, 1955.
- (2) A copy of Notification No. A.E.Ind. 1(90)60 dated the 20th October, 1960 regarding the appointment of an Expert Committee on the manufacture of a low cost car in India.
- (3) (i) A copy of the Annual Report of the Praga Tools Corporation Limited, Hyderabad, for the year 1958-59 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (ii) A copy of the review by the Government of the working of the above Corporation.

6. Calling attention to matter of urgent public importance

Shri P. Kunhan called the attention of the Minister of Commerce and Industry to the situation arising out of the policy of the Government allowing exporters of groundnut oil to import coconut oil and copra.

The Deputy Minister of Commerce and Industry laid on the Table a statement in regard thereto.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 28th November, 1960.

8. Government Bill—Introduced

The Tripura Excise Law (Repeal) Bill, 1960.

9. Government Bill—under consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

Clauses 70, 72, 74, 75 and 77 were adopted.

Consideration of clause 79 was taken up but not concluded.

10. Motion re: Seventy-second Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Seventy-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 23rd November, 1960.”

The motion was adopted.

11. Private Members' Bills—introduced

- (1) The Industrial Disputes (Amendment) Bill, 1960 (*Insertion of new Chapter VAA*) by Shri T. B. Vittal Rao.
- (2) The Employees' Provident Funds (Amendment) Bill, 1960 (*Substitution of new section for section 6*) by Shri T. B. Vittal Rao.
- (3) The Charitable Trusts Bill, 1960 by Shri Ram Kishan Gupta.

12. Private Members' Bill—withdrawn

The Ban of Export of Cattle Feed Bill, 1958 by Shri Jhulan Sinha

The motion for consideration of the Bill was moved by Shri Jhulan Sinha.

The following members took part in the debate:—

- (1) Shri Brij Narayan "Brajesh"
- (2) Shri Braj Raj Singh
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Ghanshyamlal Oza
- (5) Shri M. V. Krishnappa

Shri Jhulan Sinha replied to the debate.

The Bill was withdrawn by leave of the House.

13. Private Members' Bill—under consideration

The Abolition of Employment of Casual Labour Bill, 1958 by
Shri Aurobindo Ghosal

The motion for consideration of the Bill was moved by Shri Aurobindo Ghosal.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Dr. G. S. Melkote
- (3) Shri Mool Chand Jain
- (4) Shri Raghunath Singh
- (5) Shri K. K. Warior (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 28th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 28, 1960/Agrahayana 7, 1882 (Saka)

No. 446

1. Oath or Affirmation

Shri Ramrao Narayanrao made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Thirty-four Starred Questions (Nos. 493—526) were put down on the order paper out of which ten were called. Original notices of Starred Questions Nos. 499 and 510 were received in Hindi.

Ten Starred Questions (Nos. 493—501 and 518) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 845—913, 915—934) were put down on the order paper. Unstarred Question No. 914 was transferred to the list of questions for the 7th December, 1960. Original notices of Unstarred Questions Nos. 857, 879, 882, 883, 887, 911, 919, 920, 921, 932 and 933 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following Notifications under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendments to the Indian Telegraph Rules, 1951:—
 - (i) S.O. 2443 dated the 8th October, 1960.
 - (ii) G.S.R. 1296 dated the 5th November, 1960.
- (2) A copy of the Annual Report of the Indian Telephone Industries Limited for the year 1959-60 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.
- (3) A copy of the note containing decisions in regard to the revised arrangement for export of wheat and rice from Madhya Pradesh to Maharashtra and Gujarat States.

[P.T.O.]

5. Statement Re: Supplementary Demand for Grant (Railways) for 1960-61

Shri Jagjivan Ram presented a statement showing Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61.

6. Calling Attention to Matters of Urgent Public Importance

(i) Shri Raghunath Singh called the attention of the Minister of Steel, Mines and Fuel to the surrender of duty protection by Standard Vacuum Refining Company.

The Minister of Mines and Oil made a statement in regard thereto.

(ii) Shri S. M. Banerjee called the attention of the Minister of Defence to the reported partial closure of Ordnance Factories in Kanpur due to shortage of power.

The Deputy Minister of Defence made a statement in regard thereto.

7. Government Bill—Under Consideration

The Companies (Amendment) Bill, 1959 as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

Clauses 79 to 97, 99 to 135, 137 to 147 and 148 to 180 were adopted.

New Clause 147A was also adopted.

Clause 136 was adopted as amended.

Consideration of Clause 98 was held over.

Consideration of Clause 181 was taken up but not concluded.

8. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Inder J. Malhotra raised a discussion on points arising out of the answer given on the 15th November, 1960 to Unstarred Question No. 104 regarding Nalagarh Committee.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday the 29th November 1960)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 29, 1960/Agrahayana 8, 1882 (Saka)

No. 447

1. Starred Questions

Forty Starred Questions (Nos. 527—566) were put down on the order paper out of which sixteen were called. Original notices of Starred Questions Nos. 527 and 537 were received in Hindi.

Twelve Starred Questions (Nos. 527,—532, 534—536, 539, 541 and 542) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 533, 537, 538 and 540 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-nine Unstarred Questions (Nos. 935—1013) were put down on the order paper. Original notices of Unstarred Questions Nos. 947, 948, 953, 964, 969, 975—978, 981—984, 994, 997, 1005, 1006 and 1011 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Statement by Prime Minister

The Prime Minister made a statement regarding the meeting of the Commonwealth Prime Ministers which will commence in London on the 8th March, 1961.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1958-59 along with the Audit Report thereon, under sub-section (4) of Section 23 of the Indian Institute of Technology (Kharagpur) Act, 1956.
- (2) A copy of the Citizenship (Amendment) Rules, 1960 published in Notification No. S.O. 2290 dated the 24th September, 1960, under sub-section (4) of Section 18 of the Citizenship Act, 1955.

5. Statement re: Supplementary Demands for Grants for 1960-61.

Shri Morarji Desai presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1960-61.

[P.T.O.]

6. Statement by Minister of Information and Broadcasting

The Minister of Information and Broadcasting made a statement in respect of the reply given on the 24th August, 1960 to supplementaries by Seth Govind Das, Pandit Munishwar Dutt Upadhyaya and Sarvashri Chapalakanta Bhattacharyya and Raghunath Singh on Starred Question No. 692 regarding Sahitya Ratna Examination.

7. Government Bill—under consideration

The Companies (Amendment) Bill, 1959 as reported by the Joint Committee.

Clause-by-clause consideration of the Bill continued.

Clauses 181 to 190, 192 to 201, 203 and 205 to 215 were adopted.

Clauses 191, 202 and 204 were adopted as amended.

Consideration of clause 98 and new clause 5A was taken up but not concluded.

8. Motion re: Report of Direct Taxes Administration Enquiry Committee

Shri S. M. Banerjee moved the following motion:—

“That this House takes note of the Report of the Direct Taxes Administration Enquiry Committee, 1958-59 and the memorandum of dissent, comments, and recommendations by Shri G. P. Kapadia on the Report, laid on the Table of the House on the 21st December, 1959 and the statement of the Finance Minister on the more important recommendations of the Enquiry Committee, laid on the Table of the House on the 9th September, 1960.”

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Ram Krishan Gupta
- (3) Shri Harish Chandra Mathur
- (4) Shri N. R. M. Swami
- (5) Shri K. K. Warior
- (6) Shri B. Gopala Reddi
- (7) Shri Mahavir Tyagi

The motion was adopted.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 30th November, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 30, 1960/Agrahayana 8, 1882 (Saka)

No. 448

1. Starred Questions

Thirty-eight Starred Questions (Nos. 567—604) were put down on the order paper out of which ten were called. Original notices of Starred Questions Nos. 569, 587, 591 and 595 were received in Hindi.

Eight Starred Questions (Nos. 568—571 and 573—576) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 567 and 572 of the questions were absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 1014—1090 and 1092—1098) were put down on the order paper. Unstarred Question No. 1091 was transferred to the list of questions for the 7th December, 1960. Original notices of Unstarred Questions Nos. 1033, 1036, 1039—1041, 1062, 1077 and 1092—1095 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Questions, regarding Black-Market in Giant Size Tyres addressed to the Minister of Commerce and Industry was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of each of the following Notifications:—

- (i) S.O. 2232 dated the 13th September, 1960 issued under sub-clause (xi) of clause (a) of Section 2 of the Essential Commodities Act, 1955.
- (ii) S.O. 2233 dated the 13th September, 1960 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (iii) S.O. 2695 dated the 8th November, 1960 issued under Section 18A of the Industries (Development and Regulation) Act, 1951.

[P.T.O.]

(2) A copy of each of the following Reports:—

(i) A Pilot Study of Employment Possibilities in Shahjahanpur District (Uttar Pradesh), 1959.

(ii) A Pilot Study in Dumraon (South) N.E.S. Block of Shahabad District (Bihar).

(3) A copy of each of the following Notifications under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955:—

(i) G.S.R. 1199 dated the 8th October, 1960.

(ii) G.S.R. 1341 dated the 12th November, 1960.

(iii) G.S.R. 1360 dated the 19th November, 1960.

(iv) G.S.R. 1404 dated the 28th November, 1960.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 28th November, 1960 Rajya Sabha had passed the British Statutes (Application to India) Repeal Bill, 1960.

6. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the British Statutes (Application to India) Repeal Bill, 1960, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri Ram Krishan Gupta presented the Seventy-third Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Railway Convention Committee

Shri Jaganatha Rao presented the Report of the Railway Convention Committee, 1960.

9. Calling attention to matter of Urgent Public Importance

Shri N. R. M. Swamy called the attention of the Minister of Railways to the Agreement on Indo-Pakistan rail-link recently signed at Rawalpindi.

The Minister of Railways made a statement in regard thereto.

10. Statement by Prime Minister

The Prime Minister made a statement regarding recent incidents involving Indian Army personnel in the Congo.

11. Government Bill—under consideration

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Clause-by-clause consideration of the Bill continued.

On the two amendments—one for the insertion of new clause 5A and the other to clause 98—moved by Shri M. R. Masani the House divided, Ayes 45; Noes 122. The amendments were accordingly negatived.

On an amendment to clause 98 moved by Shri Naushir Bharucha the House divided, Ayes 47; Noes 132. The amendment was accordingly negatived.

Clause 98 was adopted as amended.

New clause 98A was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nityanand Kanungo.

The discussion was not concluded.

12. Discussion on matter of Urgent Public Importance

Sardar Iqbal Singh raised a discussion on the Indus Waters Treaty, laid on the Table of Lok Sabha on the 14th November, 1960.

The following members took part in the debate:—

- (1) Shri Harish Chandra Mathur
- (2) Shri Asoka Mehta
- (3) Shri Arun Chandra Guha
- (4) Dr. A. Krishnaswami
- (5) Shri Braj Raj Singh
- (6) Shri K. T. K. Tangamani
- (7) Shri Surendra Mahanty
- (8) Shri Jawaharlal Nehru
- (9) Shri Atal Bihari Vajpayee

Hafiz Mohammad Ibrahim replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, December 1, 1960/Agrahayana 10, 1882 (Saka)

No. 449

1. Starred Questions

Thirty Starred Questions (605—634) were put down on the order paper out of which ten were called. Original notice of Starred Question No. 620 was received in Hindi.

Eight Starred Questions (Nos. 605—609, 611, 612 and 614) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 610 and 613) of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Seventy Unstarred Questions (Nos. 1099—1168) were put down on the order paper. Original notices of Unstarred Questions Nos. 1102, 1103, 1108—1111, 1130, 1152, 1160, 1162, 1164 and 1165 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. 214/32-2/60-J published in the Andaman and Nicobar Gazette dated the 26th October, 1960 containing the Andaman and Nicobar Islands Prevention of Food Adulteration Rules, 1960, under sub-section (3) of Section 24 of the Prevention of Food Adulteration Act, 1954.
- (2) A copy of each of the following Orders, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
 - (i) The Indian Maize (Prohibition of use in Manufacture of Starch) Amendment Order, 1960 published in Notification No. G.S.R. 1364 dated the 18th November, 1960.
 - (ii) The Madhya Pradesh Rice Procurement (Levy) Order, 1960 published in Notification No. G.S.R. 1405 dated the 24th November, 1960.
 - (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1960 published in Notification No. G.S.R. 1406 dated the 24th November, 1960.

[P.T.O.]

- (iv) The Inter-zonal Wheat Movement Control (Third Amendment) Order, 1960 published in Notification No. G.S.R. 1407 dated the 24th November, 1960.

4 Calling attention to matter of Urgent Public Importance

Shri Diwan Chand Sharma called the attention of the Minister of Irrigation and Power to the accident to one of the Potential Transformers at Bhakra Dam on 13th November, 1960 resulting in the death of one workman and injuries to another.

The Minister of Irrigation and Power made a statement in regard thereto.

5. Statement by Minister of Finance

The Minister of Finance made a statement on the Indo-Pakistan Financial talks held at New Delhi from 23rd to 25th November, 1960.

6. Statement by Deputy Minister of Civil Aviation

The Deputy Minister of Civil Aviation laid on the Table a statement regarding Government's policy towards non-scheduled operators.

7. Government Bill—Passed

The Companies (Amendment) Bill, 1959, as reported by the Joint Committee

Discussion on the motion that the Bill, as amended, be passed moved on the 30th November, 1960, continued.

The following Members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Hirendra Nath Mukerjee
- (3) Shri G. D. Somani
- (4) Shri Arun Chandra Guha
- (5) Pandit Krishna Chandra Sharma
- (6) Shri S. R. Damani
- (7) Shri Braj Raj Singh
- (8) Shri C. R. Basappa
- (9) Shri Ramsingh Bhai Varma
- (10) Shri Narendrabhai Nathwani
- (11) Shri Nityanand Kanungo

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

The Preventive Detention (Continuance) Bill, 1960

The motion for consideration of the Bill was moved by Shri B. N. Datar.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon, one by the 15th December, 1960 and the other by the 20th December, 1960, were moved by Shri Braj Raj Singh and Shri S. M. Banerjee respectively.

An amendment for reference of the Bill to a Select Committee was moved by Shri Braj Raj Singh.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Asoke K. Sen
- (3) Shri Asoka Mehta
- (4) Shri M. R. Masani
- (5) Shri Venketrao Srinivasrao Naldurgker.
- (6) Shri K. R. Achar (*Speech unfinished*).

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Shivram Rango Rane presented the Fifty-eighth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 2, 1960/Agrahayana 11, 1882 (Saka)

No. 450

1. Starred Questions

Forty-five Starred Questions (Nos. 635—679) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 640, 642, 660, 664, 668, 674 and 676 were received in Hindi.

Ten Starred Questions (Nos. 636—645) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 635 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Eighty-four Unstarred Questions (Nos. 1168—1252) were put down on the order paper. Original notices of Unstarred Questions Nos. 1177, 1179, 1196, 1197, 1205, 1212, 1218 to 1223, 1236, 1248 and 1249 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment Motions

The Speaker withheld his consent to the moving of the following adjournment motions given notice of by the members shown against them:—

(i) Alleged failure of the Government to comply with the provisions of the Constitution in respect of the Acquired Territories (Merger) Bill, 1960 and matters connected therewith. Shri Tridib Kumar Chaudhuri.

(ii) Statements made by the Prime Minister and the Chief Minister of West Bengal regarding the transfer of Berubari to Pakistan. Shri Atal Bihari Vajpayee.

[P.T.O.]

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1353 dated the 19th November, 1960, making certain amendments to the Minerals Conservation and Development Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A copy of the Territorial Councils (Consultation with Union Public Service Commission) Rules, 1960 published in Notification No. G.S.R. 1252 dated the 19th October, 1960, under sub-section (3) of Section 54 of the Territorial Councils Act, 1956.
- (3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All India Services Act, 1951:—
 - * (a) G.S.R. 945 dated the 20th August, 1960 making certain amendments to the All India Services (Death *cum* Retirement Benefits) Rules, 1958.
 - † (b) G.S.R. 946 dated the 20th August, 1960.
 - * (c) G.S.R. 980 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
 - * (d) G.S.R. 981 dated the 27th August, 1960 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

5. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 5th December, 1960.

6. Motion re: Fifty-eighth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-eighth Report of the Business Advisory Committee presented to the House on the 1st December, 1960.”

The motion was adopted.

7. Government Bill—under consideration

The Preventive Detention (Continuance) Bill, 1960.

Discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee, moved on the 1st December, 1960, continued.

*The notifications were previously laid on the Table on the 6th September, 1960 and were re-laid under Rule 234(2) of the Rules of Procedure.

†The notification was previously laid on the Table on the 1st September, 1960 and was re-laid under Rule 234(2) of the Rules of Procedure.

The following members took part in the debate:

- (1) Shri K. R. Achar
- (2) Shri J. B. Kripalani
- (3) Shri Indulal Kanaiyala Yajnik
- (4) Shri Prabhu Narain Singh
- (5) Shri Surendra Mahanty
- (6) Dr. M. S. Aney
- (7) Shri Raghbir Sahai
- (8) Shri Atal Bihari Vajpayee
- (9) Pandit Krishna Chandra Sharma
- (10) Dr. A. Krishnaswami
- (11) Shri D. A. Katti
- (12) Lala Achint Ram
- (13) Shri Naushir Bharucha
- (14) Dr. Vijaya Ananda of Vizianagaram

The discussion was not concluded.

8. Motion re: Seventy-third Report of Committee on Private Members' Bills and Resolutions

Shri Jhulan Sinha moved the following motion:—

“That this House agrees with the Seventy-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th November, 1960.”

The motion was adopted.

9. Private Members' Resolution—Under consideration

Shri T. B. Vittal Rao concluded his speech on the following Resolution moved by him on the 18th November, 1960:—

“This House is of opinion that General Insurance should be nationalised.”

Two amendments were ruled out of order.

One amendment was moved by Shri Tridib Kumar Chaudhuri

The following members took part in the debate:—

- (1) Shri S. C. Gupta
- (2) Shri Purushottamdas R. Patel
- (3) Shri Tridib Kumar Chaudhuri
- (4) Shri B. R. Bhagat

Shri T. B. Vittal Rao replied to the debate.

The amendment moved by Shri Tridib Kumar Chaudhuri was withdrawn by leave of the House.

Voting on the Resolution was postponed till Friday, the 16th December, 1960.

[P.T.O.]

10. Statement re: Change in Government Business

On behalf of the Minister of Parliamentary Affairs Shri B. R. Bhagat made a statement regarding a change in the Government business for the week commencing the 5th December, 1960, announced earlier during the day.

11. Private Members' Resolution—Under consideration

Shri Bibhuti Mishra moved the following Resolution:—

“This House is of opinion that the new marking system of voting tried as an experimental measure during recent bye-elections to Lok Sabha and State Assemblies has not proved successful and hence it should not be adopted in future elections.”

Shri Bibhuti Mishra's speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th December, 1960)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 5, 1960/Agrahayana 14, 1882 (Saka)

No. 451

1. Starred Questions

Thirty-nine Starred Questions (Nos. 680—718) were put down on the order paper out of which twenty-four were called. Original notices of Starred Questions Nos. 700 and 709 were received in Hindi.

Seventeen Starred Questions (Nos. 680, 681, 683—686, 688, 690, 694—699, 701—703) were orally answered and supplementary questions were asked on fifteen of them. Replies to the remaining questions (including Starred Questions Nos. 682, 687, 689, 691—693 and 700 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-six Unstarred Questions (Nos. 1253—1262, 1264—1328 and 1330) were put down on the order paper. Unstarred Question Nos. 1263 and 1329 were transferred to the list of questions for the 14th December, 1960. Original notices of Unstarred Questions Nos. 1266—1270 and 1286, were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Modern Satgram Colliery addressed to the Minister of Labour and Employment was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri S. M. Banerjee and V. P. Nayar regarding proposed retrenchment of workers in the Bhilai Steel Plant.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Government Resolution No. Cem-8(5)/60 dated the 20th October, 1960 making a reference to the Tariff Commission to review the fair ex-works prices payable to the cement producers.

[P.T.O

(2) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1960) of the Tariff Commission on the continuance of protection to the Sheet Glass Industry.
- (ii) Government Resolution No. 14(1)-TR/60 dated the 23rd November, 1960.
- (iii) Statement explaining the reasons why a copy of each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.
- (iv) Report (1960) of the Tariff Commission on the continuance of protection to the Plywood and Teachests Industry.
- (v) Government Resolution No. 28(1)-T.R./60 dated the 30th November, 1960.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 1st December, 1960, Rajya Sabha had agreed without any amendment to the Employees' Provident Funds (Amendment) Bill, 1960, passed by Lok Sabha on the 14th November, 1960.
- (ii) That at its sitting held on the 1st December, 1960, Rajya Sabha had passed the Repealing and Amending Bill, 1960.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Repealing and Amending Bill, 1960, as passed by Rajya Sabha.

8. President's assent to Bills

Secretary laid on the Table the following Bills passed by the Houses of Parliament during the current session and assented to by the President since the last report made to the House on the 14th November, 1960:—

- (1) The Indian Aircraft (Amendment) Bill, 1960.
- (2) The Indian Museum (Amendment) Bill, 1960.

9. Report of Joint Committee

Shri Mulchand Dube presented the Report of the Joint Committee on the Motor Transport Workers Bill, 1960.

10. Report of Select Committee

Shri Mulchand Dube presented the Report of the Select Committee on the Preference Shares (Regulation of Dividends) Bill, 1960.

11. Evidence on Bill—laid on the Table

Shri Mulchand Dube laid on the Table a copy of the evidence given before the Joint Committee on the Motor Transport Workers Bill, 1960.

12. Statement by Minister of Home Affairs

The Minister of Home Affairs laid on the Table a statement on the incidents that occurred on the 24th November, 1960 near Gurdwara Rakabganj in New Delhi.

13. Statement by Prime Minister

The Prime Minister made a statement on the discussions between the Central Government and Government of West Bengal regarding transfer of Berubari to Pakistan.

14. Government Bill—passed

The Preventive Detention (Continuance) Bill, 1960.

Discussion on the motion for consideration of the Bill and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee, moved on the 1st December, 1960, continued.

Shri Govind Ballabh Pant replied to the debate.

All the amendments moved on the 1st December, 1960, were negatived.

On the motion for consideration the House divided, Ayes 172; Noes 41. The motion for consideration was accordingly adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Govind Ballabh Pant.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri S. C. Gupta
- (3) Shri Govind Ballabh Pant

On the motion the House divided, Ayes 165; Noes 33. The motion was accordingly adopted and the Bill was passed.

15. Supplementary Demand for Grant (Railways) for 1960-61

Discussion on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1960-61 commenced.

Two cut motions on the Demand were moved and withdrawn by leave of the House.

The following Demand was voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
2	Miscellaneous Expenditure	Rs. 60,000

[P.T.O.]

16. Government Resolution—under consideration

Shri Jagjivan Ram moved the following Resolution:—

“That this House approves the recommendations contained in the report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway, Finance *vis-a-vis* the General Finance which was presented to Parliament on 30th November, 1960.”

One substitute motion was moved by Shri Naushir Bharucha. His speech was not concluded.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 6, 1960/Agrahayana 15, 1882 (Saka)

No. 452

1. Starred Questions

Twenty-five Starred Questions (Nos. 719—743) were put down on the order paper out of which fourteen were called. Original notices of Starred Questions Nos. 720, 730, 736 and 739 were received in Hindi.

Twelve Starred Questions (Nos. 719, 720, 722—728, 730—732 were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 721 and 729 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Seventy-five Unstarred Questions (Nos. 1331—1405) were put down on the order paper. Original notices of Unstarred Questions Nos. 1349, 1363 and 1364 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Shipping Development Fund Committee (General) Amendment Rules, 1960, published in Notification No. G.S.R. 1267 dated the 29th October, 1960, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Report of the Committee on Fisheries Education.

4. Government Bills—introduced

- (1) The Appropriation (Railways) No. 5 Bill, 1960.
- (2) The Maternity Benefit Bill, 1960.

5. Government Resolution—adopted

Discussion on the following Resolution and the substitute motion there-to, moved on the 5th December, 1960, continued:—

“That this House approves the recommendations contained in the Report of the Committee appointed to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance which was presented to Parliament on 30th November, 1960.”

[P.T.O.]

The following members took part in the debate:--

- (1) Shri Naushir Bharucha
- (2) Shri V. P. Nayar
- (3) Shri K. R. Achar
- (4) Shri Aurobindo Ghosal
- (5) Shri Sinhasan Singh
- (6) Pandit Munishwar Dutt Upadhyay
- (7) Shri Rajendra Singh
- (8) Shri Braj Raj Singh
- (9) Shri Diwan Chand Sharma
- (10) Shri C. R. Narasimhan
- (11) Shri Harish Chandra Mathur
- (12) Shri N. R. M. Swamy
- (13) Seth Achal Singh
- (14) Shri K. T. K. Tangamani
- (15) Shri Radhelal Vyas

Shri Jagjivan Ram replied to the debate.

The substitute motion moved by Shri Naushir Bharucha on the 5th December, 1960, was negatived.

The Resolution was adopted.

6. Supplementary Demands for Grants (General) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1960-61 commenced.

Twenty cut motions—of which five were on Demand No. 106, one on Demand No. 125 and seven—each on Demands Nos. 129 and 134—were moved.

The discussion was not concluded.

7. Half-an-hour discussion on matters arising out of answer to question

Shri Braj Raj Singh raised a half-an-hour discussion on points arising out of the answer given on the 28th November, 1960 to Starred Question No. 518 regarding fixation of minimum prices of various agricultural commodities.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 7, 1960/Agrahayana 16, 1883 (Saka)

No. 453

1. Starred Questions

Thirty-five Starred Questions (Nos. 744—788) were put down on the order paper out of which nine were called. Original notices of Starred Questions Nos. 751, 768, 773 and 778 were received in Hindi.

Eight Starred Questions (Nos. 744 to 747, 749 to 752) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions No. 748 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety-one Unstarred Questions (Nos. 1406 to 1496) were put down on the order paper. Original notices of Unstarred Questions Nos. 1407, 1428, 1431, 1452, 1456 to 1458, 1460, 1483 to 1485 and 1489 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Prime Minister to the reported raid by armed Pakistanis into the Indian village Bhairabnagar near Silchar resulting in the death of a girl and injuries to three other.

The Prime Minister promised to make a statement on a later date after ascertaining the facts.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1960 published in Notification No. G.S.R. 1162 dated the 1st October, 1960, under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.
- (2) A copy of the Oil and Natural Gas Commission Rules, 1960 published in Notification No. G.S.R. 1311 dated the 5th November, 1960, under sub-section (3) of Section 31 of the Oil and Natural Gas Commission, Act, 1959.

[P.T.O.]

- (3) A copy of the Mineral Concession Rules, 1960 published in Notification No. G.S.R. 1398 dated the 26th November, 1960 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (4) A copy of each of the following papers:—
- (i) Notification No. G.S.R. 1375 dated the 26th November, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
 - (ii) Notification No. G.S.R. 1377 dated the 26th November, 1960 under sub-section (4) of Section 43B of the Sea Customs Act, 1878.
 - (iii) Notification No. G.S.R. 1381 dated the 26th November, 1960 making certain further amendment to the Central Excise Rules, 1944, under Section 38 of the Central Excises and Salt Act, 1944.
 - (iv) List of concerns, who on reference to Government have been informed during the year 1959-60, that the concessions under Section 56A of the Indian Income-tax Act would be available in respect of the dividends distributed by them to their company shareholders.

5. Calling Attention to Matter of Urgent Public Importance

Shri Braj Raj Singh called the attention of the Minister of Steel, Mines and Fuel to the reported decision of the Government regarding permission to private sector to set up pig iron plants up to one lakh tons capacity.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

6. Statement by Minister of Education

The Minister of Education made a statement correcting the reply given on the 9th September, 1960 to a Supplementary by Shri Raghunath Singh on Starred Question No. 1230 regarding Sanskrit Commission.

7. Government Bill—passed

The Appropriation (Railways) No. 5 Bill, 1960

The motion for consideration of the Bill was moved by Shri Jagjivan Ram.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jagjivan Ram.

The motion was adopted and the Bill was passed.

8. Supplementary Demands for Grants (General) for 1960-61

Discussion on the Supplementary Demands for Grants in respect of the Budget (General) for 1960-61 concluded.

Seven cut motions—of which one each was on Demands Nos. 106 and 125, two on Demand No. 129 and three on Demand No. 134—moved on the 6th December, 1960 were withdrawn by leave of the House.

Six cut motions, three each on Demands Nos. 106 and 134, moved on the 6th December, 1960, were negatived.

All the other cut motions moved on the 6th December, 1960, were not put to the vote of the House and hence deemed to be negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Supplementary Demand
	EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES (MINISTRY OF COMMERCE AND INDUSTRY)	Rs
106	Capital Outlay of the Ministry of Commerce and Industry. (MINISTRY OF IRRIGATION AND POWER)	15,00,000
125	Other Capital Outlay of the Ministry of Irrigation and Power. (MINISTRY OF STEEL, MINES AND FUEL)	8,27,47,000
129	Capital Outlay of the Ministry of Steel, Mines and Fuel. (MINISTRY OF TRANSPORT AND COMMUNICATIONS)	6,50,00,000
134	Other Capital Outlay of the Ministry of Transport and Communications.	2,98,80,000

9. Motion Re: production, distribution and export of Sugar

Shri Rajendra Singh moved the following motion:—

“That this House takes note of the present position in regard to production, distribution and export of sugar.”

One amendment was moved by Shri Braj Raj Singh.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri H. C. Heda

[P.T.O.]

- (3) Pandit Munishwar Dutt Upadhyay
- (4) Shri S. M. Banerjee
- (5) Shri Ranbir Singh Chaudhuri
- (6) Shri Bishwa Nath Roy
- (7) Shri Chintamani Panigrahi
- (8) Shrimati Ila Palchoudhuri
- (9) Shri S. K. Patil

Shri Rajendra Singh replied to the debate.

The amendment moved by Shri Braj Raj Singh was negatived.

The motion was adopted.

10. Half-an-hour Discussion on matters arising out of answer to question

Shri Hirendra Nath Mukerjee raised a half-an-hour discussion on points arising out of the answer given on the 16th November, 1960 to Starred Question No. 137 regarding P.L. 480 Funds for West Bengal.

Shri B. R. Bhagat replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th December, 1960).

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 8, 1960/Agrahayana 17, 1882 (Saka)

No. 454

1. Starred Questions

Twenty-six Starred Questions (Nos. 779—804) were put down on the order paper out of which fourteen were called. Original notice of Starred Question No. 781 was received in Hindi.

Eleven Starred Questions (Nos. 779—782, 784, 785, 787 and 789—792) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 783, 786 and 788 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 1497—1558) were put down on the order paper. Original notices of Unstarred Questions Nos. 1519, 1523, 1524, 1532, 1535, 1550, 1551, 1553 and 1558 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

A copy of each of the following papers was laid on the Table:—

- (1) Report (1960) of the Central Wage Board for Sugar Industry.
- (2) Government Resolution No. WB-3(12)/59, dated the 5th December, 1960 setting up a Central Wage Board for the Tea Plantations Industry.

4. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that at its sitting held on the 6th December, 1960, Rajya Sabha had agreed without any amendment to the following Bills:—

- (1) The Bilaspur Commercial Corporation (Repeal) Bill, 1960, passed by Lok Sabha on the 14th November, 1960.
- (2) The Mahendra Partab Singh Estates (Repeal) Bill, 1960, passed by Lok Sabha on the 21st November, 1960.

[P.T.O.]

5. Calling Attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Prime Minister to India's disapproval of recognising the decision of South Africa to become a republic in the Commonwealth on the basis of a split white minority vote.

The Prime Minister made a statement in regard thereto.

6. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1960.

7. Government Bill—Under consideration

The Forward Contracts (Regulation) Amendment Bill, 1960

The motion for consideration of the Bill was moved by Shri Nityanand Kanungo.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st January, 1961 was moved by Shri V. P. Nayar.

The following members took part in the debate:—

- (1) Shri V. P. Nayar
- (2) Shri Arun Chandra Guha
- (3) Shri Naushir Bharucha
- (4) Shri Radheshyam Ramkumar Morarka
- (5) Shri K. K. Warior
- (6) Shri N. R. M. Swamy
- (7) Shri H. C. Heda (*Speech unfinished*)

The discussion was not concluded.

8. Government Bill—Passed

The Indian Post Office (Amendment) Bill, 1960

The motion for consideration of the Bill was moved by Dr. P. Subbarayan.

Shri T. B. Vittal Rao took part in the debate.

Dr. P. Subbarayan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. P. Subbarayan.

The motion was adopted and the Bill was passed.

9. Motion re: sports in India

Shri Hirendra Nath Mukerjee moved the following motion:—

“That the present situation of sports in India, with special reference to our loss of Olympic supremacy in hockey, be taken into consideration.”

The following members took part in the debate:—

- (1) Dr. P. Subbarayan
- (2) Shrimati Ila Palchoudhuri
- (3) Shri Jaipal Singh
- (4) Shri C. R. Pattabhi Raman
- (5) Shri Bhakt Darshan
- (6) Shri Hem Barua
- (7) Shri A. M. Tariq
- (8) Shri Indrajit Gupta
- (9) Shri Jagdish Awasthi
- (10) Dr. K. L. Shrimali

Shri Hirendra Nath Mukerjee replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday the 9th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 9, 1960/Agrahayana 18, 1882 (Saka)

No. 455

1. Starred Questions

Twenty-five Starred Questions (Nos. 805—829) were put down on the order paper out of which fifteen were called. Original notices of Starred Questions Nos. 807 and 826 were received in Hindi.

Twelve Starred Questions (Nos. 805—807, 809—811, 813—815 and 817—819) were orally answered and supplementary questions were asked on eleven of them. Replies to the remaining questions (including Starred Questions Nos. 808, 812 and 816 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 1559—1620) were put down on the order paper. Original notices of Unstarred Questions Nos. 1573, 1589, 1590 and 1598 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Question

One Short Notice Question, regarding Vacation of Longju addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

4. Adjournment motion

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Shri Indrajit Gupta regarding the emergent situation confronting the Indian contingent in Congo.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—

- (i) Supplementary Statement Eleventh Session, 1960.
No. III.

[P.T.O.]

- (ii) Supplementary Statement Tenth Session, 1960.
No. VIII.
- (iii) Supplementary Statement Ninth Session, 1959.
No. XI.
- (iv) Supplementary Statement Eighth Session, 1959.
No. XIII.
- (v) Supplementary Statement Seventh Session, 1959.
No. XX.
- (vi) Supplementary Statement Fifth Session, 1958.
No. XXII.

(2) A copy of the Inter-State Transport Commission Rules, 1960 published in Notification No. S.O. 286 dated the 30th January, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939.

(3) A copy of each of the following orders under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

(i) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1960 published in Notification No. G.S.R. 1409 dated the 26th November, 1960.

(ii) The Rice (Eastern Zone) Movement Control (Third Amendment) Order, 1960 published in Notification No. G.S.R. 1410 dated the 26th November, 1960.

6. Calling Attention to Matter of Urgent Public Importance

Shri Surendra Mahanty called the attention of the Minister of Commerce and Industry to the Indo-Pakistan trade talks held recently at Karachi.

The Deputy Minister of Commerce and Industry laid on the Table a statement in regard thereto.

7. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 12th December, 1960.

8. Government Bills—Passed

(i) The Appropriation (No. 5) Bill, 1960

The motion for consideration of the Bill was moved by Shri B. Gopala Reddi.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill was passed.

(ii) *The Forward Contracts (Regulation) Amendment Bill, 1960.*

Discussion on the motion for consideration of the Bill and the amendment for circulation of the Bill for the purpose of eliciting opinion thereon, moved on the 8th December, 1960, continued.

The following members took part in the debate:—

- (1) Shri H. C. Heda
- (2) Shri Ajit Prasad Jain
- (3) Shri Vinayak Rao K. Koratkar
- (4) Pandit Munishwar Dutt Upadhyay
- (5) Shri Ghanshyamlal Oza
- (6) Shri Narendrabhai Nathwani

Shri Nityanand Kanungo replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st January, 1961, moved by Shri V. P. Nayar on the 8th December, 1960, was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 12, 15, 16 and 18 to 22 were adopted.

New clause 20A was also adopted.

Clauses 13, 14 and 17 were adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Nityanand Kanungo.

The motion was adopted and the Bill, as amended, was passed.

9. Intimation *per* arrest of Member

The Deputy Speaker informed Lok Sabha that the Speaker had received a letter dated the 5th December, 1960 from the Additional District Magistrate, 24-Parganas, intimating that Shri Kansari Halder had been re-committed to the Alipore Central Jail on the 5th December, 1960.

10. Private Member's Bill—introduced

The Delhi Rent Control (Amendment) Bill, 1960 (Amendment of section 14) by Shri K. T. K. Tangamani.

11. Private Member's Bill—negatived

The Abolition of Employment of Casual Labour Bill, 1958, by Shri Aurobindo Ghosal.

Discussion on the motion for consideration of the Bill moved by Shri Aurobindo Ghosal on the 25th November, 1960, continued.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Diwan Chand Sharma
- (3) Shri M. Elias
- (4) Shri N. R. Ghosh
- (5) Shri Chintamani Panigrahi
- (6) Shri Kashi Nath Pandey
- (7) Shri Abid Ali

Shri Aurobindo Ghosal replied to the debate.

The motion for consideration was negatived

12. Private Member's Bill—motion for circulation—under consideration

| *The Indian Institute of Archaeology Bill, 1960 by Shri C. R. Narasimhan.*

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 30th April, 1961 was moved by Shri C. R. Narasimhan.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Diwan Chand Sharma
- (3) Shrimati Ila Palchoudhuri
- (4) Dr. M. S. Aney
- (5) Shri K. K. Warior
- (6) Dr. Mono Mohon Das (*Speech unfinished*).

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 12th December, 1960.)

M. N. KAUL,
Secretary

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 12, 1960/Agrahayana 21, 1882 (Saka)

No. 456

1. Starred Questions

Thirty-six Starred Questions (Nos. 830—865) were put down on the order paper out of which twelve were called. Original notices of Starred Questions Nos. 834, 856, and 859 were received in Hindi.

Ten Starred Questions (Nos. 830—836, 838, 840 and 841) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 837 and 839 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty Unstarred Questions (Nos. 1621—1700) were put down on the order paper. Original notices of Unstarred Questions Nos. 1645, 1646, 1649, 1652, 1661—1663, 1670, 1678—1684 and 1688 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Obituary Reference

The Speaker made a reference to the passing away of Shri C. C. Biswas who was a member of the former Central Legislative Assembly and the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

4. Paper laid on the Table

A copy of the Report of the Life Insurance Corporation of India for the year ended 31st December, 1959 along with the Audited Accounts, was laid on the Table under Section 29 of the Life Insurance Corporation Act, 1956.

5. Report of Committee of Privileges

Sardar Hukam Singh presented the Eleventh Report of the Committee of Privileges.

6. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirty-second Report of the Public Accounts Committee (1960-61) on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriations Accounts (Civil), 1958-59.

[P.T.O.]

7. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Finance to the appointment of Shri A. K. Chanda, former Comptroller and Auditor-General as Chairman, Finance Commission.

The Minister of Finance made a statement in regard thereto.

8. Statement by Minister of Education.

The Minister of Education made a statement correcting the reply given on the 21st November, 1960 to a supplementary by Dr. Vijaya Ananda on Starred Question No. 269 regarding Indian Team in Rome Olympics.

9. Statements by Prime Minister

(i) The Prime Minister made a statement on the situation in the Congo.

(ii) The Prime Minister also made a statement regarding the raid by armed Pakistanis into the Indian vilage Bhairabnagar near Silchar.

10. Motion for election to Committee

Dr. Mono Mohon Das moved the following motion:—

“That the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Council of the Indian Institute of Science, Bangalore, with effect from the 1st January, 1961, under the provisions of clause 14(v) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 2.1 and 2.1.1 of the Regulations of the said Institute.”

The motion was adopted.

11. Government Bills—passed.

(i) *The Railway Passenger Fares (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat.

The following members took part in the debate:—

(1) Shri K. T. K. Tangamani

(2) Shri Ramji Verma

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

(ii) *The Tripura Excise Law (Repeal) Bill, 1960.*

The motion for consideration of the Bill was moved by Shri B. R. Bhagat. Shri Dasaratha Deb took part in the debate.

Shri B. R. Bhagat replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. R. Bhagat.

The motion was adopted and the Bill was passed.

12. Government Bill—under consideration

The Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri S. K. Patil.

The following members took part in the debate:—

- (1) Shri Amjad Ali
- (2) Shri Shraddhakar Supakar
- (3) Shri Diwan Chand Sharma
- (4) Seth Govind Das
- (5) Shri C. R. Pattabhi Raman
- (6) Shri J. M. Mohamed Imam
- (7) Shri Prakash Vir Shastri
- (8) Dr. G. S. Melkote
- (9) Shri Tekur Subrahmanyam
- (10) Shri K. K. Warrior
- (11) Shri Jaipal Singh
- (12) Shri T. Ganapathy
- (13) Shrimati Subhadra Joshi
- (14) Shri C. R. Narasimhan

The discussion was not concluded.

13. Report of Business Advisory Committee

Shri H. Siddananjappa presented the Fifty-ninth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 13, 1960/Agrahayana 22, 1882 (Saka)

No. 457

1. Oath or Affirmation

Shri Patil, Tukaram Shankar made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Twenty-six Starred Questions (Nos. 866—891) were put down on the order paper out of which fourteen were called.

Twelve Starred Questions (Nos. 866—870, 872—874, 876—878 and 886) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 871 and 875 of which the questioners were absent) were laid on the Table.

3. Unstarred Questions

Seventy-two Unstarred Questions (Nos. 1701—1772) were put down on the order paper. Original notices of Unstarred Questions Nos. 1724, 1728, 1729, 1734, 1735, 1747, 1751, 1752 and 1763 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report of the Review Officer on Dadra and Nagar Haveli.
- (2) A copy of Notification No. G.S.R. 1433 dated the 3rd December, 1960 under sub-section (3) of Section 637 of the Companies Act, 1956.
- (3) A copy of each of the following papers under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:—
 - (i) Report (1960) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry.

[P.T.O.]

- (ii) Government Resolution No. 18(6)-T.R./60 dated the 8th December, 1960.
 - (iii) Report (1960) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformers Industry.
 - (iv) Government Resolution No. 11(1)-T.R./60 dated the 9th December, 1960.
 - (v) Statement explaining the reasons why a copy of each of the documents at (iii) and (iv) above could not be laid on the Table within the period prescribed in the said sub-section.
 - (vi) Report (1960) of the Tariff Commission on the continuance of protection to the Aluminium Industry.
 - (vii) Government Resolution No. 3(3)-T.R./60 dated the 10th December, 1960.
 - (viii) Report (1960) of the Tariff Commission on the continuance of protection to the Industry Manufacturing Bare Copper Conductors, A.C.S.R. (Aluminium Conductor Steel Reinforced) and A.A.C. (All Aluminium Conductor).
 - (ix) Government Resolution No. 3(1)-T.R./60 dated the 10th December, 1960.
 - (x) Report (1960) of the Tariff Commission on the continuance of protection to the Cotton Textile Machinery (Spinning Ring Frames, Spindles, Spinning Rings, Fluted Rollers and Automatic Looms) Industry.
 - (xi) Government Resolution No. 18(7)-T.R./60 dated the 10th December, 1960.
 - (xii) Report (1960) of the Tariff Commission on the continuance of protection to the Bicycle Industry.
 - (xiii) Government Resolution No. 7(2)-T.R./60 dated the 10th December, 1960.
- (4) A copy of each of the following Notifications:—
- (i) G.S.R. 1274 dated the 29th October, 1960 issued under clause (b) of sub-section (3) of Section 1 of the Employees' Provident Funds Act, 1952.
 - (ii) G.S.R. 1443 dated the 3rd December, 1960 under sub-section (2) of Section 4 of the Employees' Provident Funds Act, 1952.
 - (iii) G.S.R. 1444 dated the 3rd December, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
- (5) A copy of the Standards of Weights and Measures (Conversion to Standard Weights) Rules, 1960 published in Notification No. S.O. 2760 dated the 19th November, 1960, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) (a) That at its sitting held on the 30th November, 1960, Rajya Sabha had agreed to the amendments made by Lok Sabha in the Dowry Prohibition Bill, 1959, on the 23rd February, 1960.
- (b) That at the same sitting Rajya Sabha had insisted on the amendments made by it on the 16th December, 1959 in the said Bill to which Lok Sabha had disagreed on the 23rd February, 1960.
- (ii) That at its sitting held on the 8th December, 1960, Rajya Sabha had passed the Children Bill, 1960

6. Bill as returned by Rajya Sabha—laid on the Table

Secretary laid on the Table the Dowry Prohibition Bill, 1960, as returned by Rajya Sabha.

7. Bill passed by Rajya Sabha—laid on the Table

Secretary laid on the Table the Children Bill, 1960, as passed by Rajya Sabha.

8. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Commerce and Industry to the difficulties faced by the Woollen Mills in Northern India as a sequel to Government Order under the Woollen Textile (Production and Distribution Control) Order, 1960.

The Minister of Industry made a statement in regard thereto.

9. Motion re: Fifty-ninth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 12th December, 1960.”

The motion was adopted.

10. Government Bill—passed

The Prevention of Cruelty to Animals Bill, 1960, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 12th December, 1960, continued.

Shri S. K. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 41 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. K. Patil.

Shri Amjad Ali spoke on the motion.

The motion was adopted and the Bill was passed.

[P.T.O.]

11. Government Bill—Under Consideration

The Industrial Employment (Standing Orders) Amendment Bill, 1960.

The motion for consideration of the Bill was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Indrajit Gupta
- (3) Shri Ghanshyamlal Oza
- (4) Shri Naushir Bharucha
- (5) Shri Aurobindo Ghosal
- (6) Shri Ramsingh Bhai Varma
- (7) Shri M. Elias
- (8) Dr. G. S. Melkote

Shri Abid Ali commenced his speech in reply to the debate which was not concluded.

12. Motions Re: Publication on the Public Sector Industries and Public Sector Undertakings

Shri Harish Chandra Mathur moved the following motions:—

- (i) "That this House takes note of the Publication on the Public Sector Industries, laid on the Table of the House on the 9th March, 1960."
- (ii) "That the question of placing public sector undertakings on sound basis in regard to their forms, organisation, parliamentary control and the financial principles which should govern them, be taken into consideration."

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Jaipal Singh
- (3) Shri Joachim Alva
- (4) Shri Radeshyam Ramkumar Morarka
- (5) Shri Indrajit Gupta
- (6) Shri Shibban Lal Saksena

The discussion was not concluded.

13. Government Bill—Introduced

Indian Tariff (Amendment) Bill, 1960

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 14, 1960/Agrahayana 23, 1882 (Saka)

No. 458

1. Starred Questions

Twenty-five Starred Questions (Nos. 892—916) were put down on the order paper all of which were called. Original notices of Starred Questions Nos. 892, 894 and 911 were received in Hindi.

Nineteen Starred Questions (Nos. 892—894, 896, 897, 899, 902—904 and 907—916) were orally answered and supplementary questions were asked on eighteen of them. Replies to the Starred Questions Nos. 895, 898, 900, 901, 905, and 906 of which the questioners were absent were laid on the Table.

2. Unstarred Questions

Sixty-four Unstarred Questions (Nos. 1773—1836) were put down on the order paper. Original notice of Unstarred Question No. 1827 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motions

The Speaker withheld his consent to the moving of two adjournment motions given notice of by Sarvashri S. M. Banerjee, Khushwaqt Rai, Ram Sevak Yadav and Braj Raj Singh regarding the effect of the judgment of the Supreme Court declaring the U.P. Sugarcane Cess Act, 1956 as invalid.

4. Papers laid on the Table

The following papers were laid on the Table:

- (1) A copy of each of the following Reports under sub-section (2) of Section 37 of the Air Corporations Act, 1953:—
 - (i) Annual Report of the Indian Airlines Corporation for the year 1959-60.
 - (ii) Annual Report of the Air-India International Corporation for the year 1959-60.
- (2) A copy of the Sugarcane Control (State of Pondicherry) Order, 1960 published in Notification No. G.S.R. 1359 dated the 19th November, 1960, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred-first Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-ninth Report of the Estimates Committee (Second Lok Sabha) on Bharat Electronics Ltd.

7. Government Bill—passed

The Industrial Employment (Standing Orders) Amendment Bill, 1960

Shri Abid Ali concluded his speech in reply to the debate on the motion for consideration of the Bill moved on the 13th December, 1960.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Motion for Reference to Joint Committee—adopted

The Maternity Benefit Bill, 1960

The motion for reference of the Bill to a Joint Committee was moved by Shri Abid Ali.

The following members took part in the debate:—

- (1) Shrimati Parvathi M. Krishnan
- (2) Shri C. Nanjappan
- (3) Shri Ramsingh Bhai Varma
- (4) Shri Chintamani Panigrahi
- (5) Shrimati Uma Nehru
- (6) Dr. G. S. Melkote
- (7) Shrimati Ila Palchoudhuri
- (8) Pandit Munishwar Dutt Upadhyay
- (9) Shri Mahavir Tyagi

Shri Abid Ali replied to the debate.

The motion was adopted as follows:—

“That the Bill to regulate the employment of women in certain establishments for certain periods before and after child-birth and to provide for payment of maternity benefit to them, be

referred to a Joint Committee of the Houses consisting of 45 members; 30 from this House, namely:—

Shri Amjad Ali, Shri Kanhaiya Lal Balmiki, Shri Panna Lal Barupal, Shri Bhakt Darshan, Shrimati Renu Chakravarty, Shri Chandramani Lal Choudhry, Shri Bhaurao Krishnarao Gaikwad, Shri Aurobindo Ghosal, Shri Ram Krishan Gupta, Pandit Jwala Prasad Jyotishi, Shrimati Sangam Laxmi Bai, Shrimati Mafida Ahmed, Shri Inder J. Malhotra, Shri Jiyalal Mandal, Shri K. P. Kuttikrishnan Nair, Dr. Sushila Nayar, Shrimati Ila Palchoudhuri, Shri Ram Garib, Shri K. S. Ramaswamy, Shri Jaganatha Rao, Shri Rameshwar Sahu, Shri Shibban Lal Saksena, Shrimati Jayaben Vajubhai Shah, Shri Shraddhakar Supakar, Shri K. T. K. Tangamani, Shri Umrao Singh, Shri Ramsingh Bhai Varma, Shri Bal-krishna Wasnik, Shri K. G. Wodeyar, Shri Gulzarilal Nanda; and

15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of members to be appointed by Rajya Sabha to the Joint Committee."

9. Government Bill—passed

The Preference Shares (Regulation of Dividends) Bill, 1960, as reported by the Select Committee.

The motion for consideration of the Bill, as reported by the Select Committee, was moved by Shri B. Gopala Reddi.

The following members took part in the debate:—

- (1) Shri Naushir Bharucha
- (2) Shri Ramsingh Bhai Varma
- (3) Shri Surendra Mahanty
- (4) Shri Radheshyam Ramkumar Morarka

Shri B. Gopala Reddi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

[P.T.O.]

The motion that the Bill, as reported by the Select Committee, be passed was moved by Shri B. Gopala Reddi.

The motion was adopted and the Bill, as reported by the Select Committee, was passed.

10. Government Bill—under consideration

The Motor Transport Workers Bill, 1960, as reported by the Joint Committee

The motion for consideration of the Bill, as reported by the Joint Committee, was moved by Shri Abid Ali.

Shri Braj Raj Singh commenced his speech on the motion which was not concluded.

11. Motions Re: Publication on the Public Sector Industries and Public Sector Undertakings

Discussion on the following motions moved by Shri Harish Chandra Mathur on the 13th December, 1960, continued:—

- (i) "That this House takes note of the Publication on the Public Sector Industries, laid on the Table of the House on the 9th March, 1960."
- (ii) "That the question of placing public sector undertakings on sound basis in regard to their forms, organisation, parliamentary control and the financial principles which should govern them, be taken into consideration".

The following members took part in the debate:—

- (1) Shri Surendra Mahanty
- (2) Shri R. K. Khadilkar
- (3) Shri Aurobindo Ghosal
- (4) Shri C. R. Pattabhi Raman
- (5) Shri Braj Raj Singh
- (6) Shri K. K. Warior
- (7) Shri Arun Chandra Guha
- (8) Pandit Munishwar Dutt Upadhyay
- (9) Shri Ram Krishan Gupta
- (10) Dr. G. S. Melkote
- (11) Shri Manubhai Shah

Shri Harish Chandra Mathur replied to the debate.

The motion referred to at (i) above was adopted.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 15, 1960/Agrahayana 24, 1882 (Saka)

No. 459

1. Starred Questions

Twenty-seven Starred Questions (Nos. 917—943) were put down on the order paper out of which thirteen were called. Original notices of Starred Questions Nos. 926, 931, 932 and 942 were received in Hindi.

Ten Starred Questions (Nos. 917—920, 922—926 and 929) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 921, 927 and 928 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Sixty-two Unstarred Questions (Nos. 1837—1868 and 1870—1899) were put down on the order paper. Unstarred Question No. 1869 was transferred to the list of questions for the 21st December, 1960. Original notices of Unstarred Questions Nos. 1837, 1851, 1859, 1862, 1870, 1882, 1889, 1890, 1897 and 1898 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fifteenth Report of the Law Commission on the law relating to marriage and divorce amongst Christians in India.
- (2) A copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1960 published in Notification No. G.S.R. 1367 dated the 21st November, 1960 under sub-section (2) of Section 11 of the Salaries and Allowances of Ministers' Act, 1952.
- (3) A copy of each of the following Notifications under sub-section (2) of Section 3 of the All-India Services Act, 1951:—
 - (a) G.S.R. 1415 dated the 3rd December, 1960 making certain amendment to this Indian Administrative Service (Pay) Rules, 1954.

[P.T.O.]

- (b) G.S.R. 1416 dated the 3rd December, 1960 making certain amendment to the Indian Police Service (Pay) Rules, 1954.
- (4) A copy of each of the following Notifications under sub-section (4) of Section 43B of the Sea Customs Act, 1878:—
- (i) G.S.R. 1427 dated the 3rd December, 1960.
 - (ii) G.S.R. 1428 dated the 3rd December, 1960.
 - (iii) G.S.R. 1429 dated the 3rd December, 1960.
- (5) A copy of the Lok Sahayak Sena (Amendment) Rules, 1960 published in Notification No. S.R.O. 406 dated the 3rd December, 1960, under sub-section (3) of Section 11 of the Lok Sahayak Sena Act, 1956.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had not recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1960, passed by Lok Sabha on the 7th December, 1960.

5. Report of Committee on Absence of Members from the Sittings of the House

Shri Mulchand Dube presented the Twenty-second Report of the Committee on Absence of Members from the Sittings of the House and also laid on the Table a list showing names of members who were continuously absent from the sittings of the House for 15 days or more during the Eleventh Session.

6. Presentation of Petition

Shri Tridib Kumar Chaudhuri presented a petition signed by a petitioner relating to the proposed division of Berubari Union No. 12 between India and Pakistan.

7. Calling Attention to Matter of Urgent Public Importance

Shri Braj Raj Singh called the attention of the Minister of Home Affairs to the reported death of two sepoy of an advance party of Manipur Rifles and injuries to another in an encounter with the Naga hostiles on the 9th December, 1960.

The Minister of Home Affairs made a statement in regard thereto.

8. Government Bill—Passed

The Motor Transport Workers Bill, 1960, as reported by the Joint Committee

Discussion on the motion for consideration of the Bill, as reported by the Joint Committee, moved on the 14th December, 1960, continued.

The following members took part in the debate:—

- (1) Shri Braj Raj Singh
- (2) Shri S. M. Banerjee
- (3) Shri Ramsingh Bhai Varma
- (4) Shri Narayan Ganesh Goray
- (5) Shri Premji R. Assar

- (6) Shri Ghanshyamlal Oza
- (7) Shri K. K. Warrior
- (8) Shri Shradhdhakar Supakar
- (9) Pandit Munishwar Dutt Upadhyay
- (10) Shri Sinhasan Singh
- (11) Shri Aurobindo Ghosal
- (12) Shri Bhakt Darshan
- (13) Shri K R. Achar

Shri Abid Ali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 40 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as reported by the Joint Committee, be passed was moved by Shri Abid Ali.

The motion was adopted and the Bill, as reported by the Joint Committee, was passed.

9. Motion re: Report of Neyveli Lignite Corporation Limited

Shri K. T. K. Tangamani moved the following motion:—

“That this House takes note of the Annual Report of Neyveli Lignite Corporation Limited along with the Audited Accounts for the year 1958-59, laid on the Table of the House on the 29th February, 1960.”

The following members took part in the debate:—

- (1) Shri C R. Narasimhan
- (2) Shri E. V. K. Sampath
- (3) Shri C. R. Pattabhi Raman
- (4) Shri K. K. Warrior
- (5) Shri J. M. Mohamed Imam
- (6) Sardar Swaran Singh

Shri K. T. K. Tangamani replied to the debate.

The motion was adopted.

10. Half-an-Hour discussion on Matters arising out of Answer to Question

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 29th November, 1960 to Starred Question No. 552 regarding Raw Materials Committee.

Sardar Swaran Singh replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th December, 1960.)

M N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December, 16, 1960/Agrahayana 25, 1882 (Saka)

No. 460

1. Starred Questions

Twenty-four Starred Questions (Nos. 944—967) were put down on the order paper out of which Eighteen were called. Original notices of Starred Questions Nos. 945, 953 and 963 were received in Hindi.

Thirteen Starred Questions (Nos. 944, 945, 947—953, 957, 958, 960 and 961—were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 946, 954—956 and 959 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Fifty-nine Unstarred Questions (Nos. 1900—1958) were put down on the order paper. Original notices of Unstarred questions Nos. 1935, 1936, 1939, 1947 and 1956 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Adjournment motion and calling attention to matter of Urgent Public Importance

The adjournment motion given notice of by Shri Indrajit Gupta and the calling attention notice by Sarvashri Braj Raj Singh and Hem Barua regarding the reported dismissal of the Nepalese Cabinet by the King of Nepal were taken up together.

The Prime Minister made a statement in regard thereto.

The Speaker withheld his consent to the moving of the adjournment motion.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Fertilizers and Chemicals Companies Amalgamation Order, 1960 published in Notification No. S.O. 2816 dated the 26th November, 1960, under sub-section (5) of Section 396 of the Companies Act, 1956.
- (2) A copy of Notification No. G.S.R. 1486 dated the 10th December, 1960 making certain further amendments to the Industrial Disputes (Central) Rules, 1957, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947.

[P.T.O.]

5. Report of Estimates Committee

Shri H. C. Dasappa presented the Ninety-eighth Report of the Estimates Committee on the Ministry of Scientific Research and Cultural Affairs on the action taken by Government on the recommendations contained in the Tenth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Education and Scientific Research—Technical Education—Part I.

6. Calling Attention to Matter of Urgent Public Importance

Shrimati Mafida Ahmed called the attention of the Minister of Steel, Mines and Fuel to the strike by some of the workers engaged in the construction work at the Rourkela Fertilizer Plant.

The Minister of Steel, Mines and Fuel made a statement in regard thereto.

7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the Government legislative and other business for the week commencing the 19th December, 1960.

8. Government Bill—introduced

The Acquired Territories (Merger) Bill, 1960.

9. Government Bill—Motion for Introduction—adopted

The Constitution (Ninth Amendment) Bill, 1960

The motion for leave to introduce the Bill was moved by Shri Jawaharlal Nehru.

On the motion the House divided, Ayes 169; Noes 46. The motion was accordingly adopted and the Bill was introduced.

10. Government Bill—passed

The Indian Tariff (Amendment) Bill, 1960

The motion for consideration of the Bill was moved by Shri Manubhai Shah.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manubhai Shah.

The following members took part in the debate:—

- (1) Shri K. R. Achar
- (2) Shri K. K. Warior
- (3) Shri Ranbir Singh Chaudhuri
- (4) Shri Harish Chandra Mathur
- (5) Shri Mahavir Tyagi
- (6) Shri Manubhai Shah

The motion was adopted and the Bill was passed.

11. Motion re: Seventy-fourth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th December, 1960.”

The motion was adopted.

12. Private Member's Resolution—negatived

The following Resolution moved by Shri T. B. Vittal Rao on the 18th November, 1960, was negatived:—

“This House is of opinion that General Insurance should be nationalised”.

13. Private Member's Resolution—withdrawn

Shri Bibhuti Mishra concluded his speech on the following Resolution moved by him on the 2nd December, 1960:—

“This House is of opinion that the new marking system of voting tried as an experimental measure during recent bye-elections to Lok Sabha and State Assemblies has not proved successful and hence it should not be adopted in future elections.”

The following members took part in the debate:—

- (1) Shri K. K. Warior
- (2) Shri Surendranath Dwivedy
- (3) Shri Mahavir Tyagi
- (4) Shri Radhelal Vyas
- (5) Pandit Krishna Chandra Sharma
- (6) Shri Prakash Vir Shastri
- (7) Pandit Brij Narayan “Brajesh”
- (8) Shri Bishwa Nath Roy
- (9) Shri Radha Raman
- (10) Shri Shree Narayan Das
- (11) Pandit Dwarka Nath Tiwary
- (12) Shri Bhagwan Din Misra
- (13) Seth Achal Singh
- (14) Shrimati Subhadra Joshi
- (15) Shri Jagdish Awasthi
- (16) Shri Ranbir Singh Chaudhuri
- (17) Sardar Iqbal Singh
- (18) Shri Tekur Subrahmanyam
- (19) Shri K. R. Achar
- (20) Shri Asoke K. Sen

Shri Bibhuti Mishra replied to the debate.

The Resolution was withdrawn by leave of the House.

[P.T.O.]

14. Private Member's Resolution—under consideration

Shri K. K. Warior moved the following Resolution:—

“This House is of opinion that the rate of contribution under the coal mines provident fund scheme should be enhanced from 6½ per cent to 8-1/3 per cent immediately.”

Shri K. K. Warior's speech was not concluded.

15. Report of Business Advisory Committee

Shri H. Siddananjappa presented the Sixtieth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, Decemer 19, 1960/Agrahayana 28, 1882 (Saka)

No. 461

1. Oath or Affirmation

Shri Vaddepalli Kasiram made and subscribed the oath in Telegu and took his seat in the House.

2. Starred Questions

Thirty Starred Questions (Nos. 968—997) were put down on the order paper out of which eleven were called. Original notices of Starred Questions Nos. 969, 973 and 990 were received in Hindi.

Ten Starred Questions (Nos. 968—972 and 974—978) were orally answered and supplementary questions were asked on all of them. Replies to the remaining question including Starred Question No. 973 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Eighty-nine Unstarred Questions (Nos. 1959—2047) were put down on the order paper. Original notices of Unstarred Questions Nos. 1989—1991, 1993, 2010, 2015, 2031 and 2037 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Question

One Short Notice Question regarding Situation in Laos addressed to the Prime Minister was asked. It was orally answered and supplementary questions were also asked and answered thereon.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. F.12/54/60-Transport, published in Delhi Gazette dated the 3rd November, 1960, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendment to the Delhi Motor Vehicles Rules, 1940.
- (2) A copy of the Annual Accounts of the Air-India International Corporation for the year 1957-58 and the Audit Report thereon, under sub-section (4) of Section 15 of the Air Corporation Act, 1953.

[P.T.O.]

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 14th December, 1960, Rajya Sabha had agreed without any amendment to the Companies (Amendment) Bill, 1960, passed by Lok Sabha on the 1st December, 1960.
- (ii) That at its sitting held on the 15th December, 1960, Rajya Sabha had agreed without any amendment to the Motor Vehicles (Second Amendment) Bill, 1960, passed by Lok Sabha on the 14th November, 1960.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the following Bills:—
 - (1) The Appropriation (No. 5) Bill, 1960, passed by Lok Sabha on the 9th December, 1960.
 - (2) The Railway Passenger Fares (Amendment) Bill, 1960, passed by Lok Sabha on the 12th December, 1960.
 - (3) The Indian Post Office (Amendment) Bill, 1960, passed by Lok Sabha on the 8th December, 1960.
 - (4) The Tripura Excise Law (Repeal) Bill, 1960, passed by Lok Sabha on the 12th December, 1960.
- (iv) That at its sitting held on the 15th December, 1960, Rajya Sabha had passed the Salar Jung Museum Bill, 1960.

7. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Salar Jung Museum Bill, 1960, as passed by Rajya Sabha.

8. Government Bills—Introduced

- (1) The Industrial Finance Corporation (Amendment) Bill, 1960.
- (2) The Telegraph Laws (Amendment) Bill, 1960.

9. Motion Re: Sixtieth Report of Business Advisory Committee

Shri Satya Narayan Sinha moved the following motion:—

“That this House agrees with the Sixtieth Report of the Business Advisory Committee presented to the House on the 16th December, 1960.”

The motion was adopted.

10. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- (1) Shri Laisram Achaw Singh . . . 1st August to 9th September, 1960 (Eleventh Session) and 14th November to 2nd December, 1960 (Twelfth Session)
- (2) Shri Chandikeshwar Sharan Singh . . . 1st August to 17th August, 1960 (Eleventh Session)
Ju Deo

- (3) Shri B. Pocker 22nd August to 9th September, 1960
(Eleventh Session) and 25th November
to 23rd December, 1960 (Twelfth
Session)
- (4) Shri Balasaheb Salunke 1st August to 22nd August, 1960 (Eleventh
Session) and 14th November to 23rd
December, 1960 (Twelfth Session)
- [(5) Shri Fatehsinrao Pratapsinrao 16th August to 9th September, 1960
Gawkwad (Eleventh Session)]
- (6) Shri Kamal Narain Singh 1st August to 20th August, 1960 (Eleventh
Session)
- (7) Shri K. Ashanna 17th August to 9th September, 1960
(Eleventh Session)
- (8) Sardar Baldev Singh 1st August to 9th September, 1960 (Eleventh
Session)
- (9) Shri Rungsung Suisa 23rd August to 9th September, 1960
(Eleventh Session)
- (10) Shri S. Easwara Iyer 1st August to 9th September, 1960 (Eleventh
Session)
- (11) Shri R. Narappa Reddy 1st August to 9th September, 1960 (Eleventh
Session)
- (12) Shri Dinesh Singh 14th November to 23rd December, 1960
(Twelfth Session)
- (13) Shri Nemi Chandra Kasliwal 14th November to 23rd December, 1960
(Twelfth Session)
- (14) Shri A. Doraiswami Gounder 14th November to 15th December, 1960
(Twelfth Session)
- (15) Shri Uma Charan Patnaik 14th November to 23rd December, 1960
(Twelfth Session)
- (16) Shri U. Muthuramalinga Thevar 14th November to 23rd December, 1960
(Twelfth Session)
- (17) Shri Etikala Madhusudan Rao 14th November to 23rd December, 1960
(Twelfth Session)
- (18) Shri R. Kanakasabai 14th November to 23rd December, 1960
(Twelfth Session)
- (19) Shrimati Renuka Ray 14th November to 30th November, 1960
(Twelfth Session)
- (20) Pandit Hiralal Shastri 14th November to 12th December, 1960
(Twelfth Session)
- (21) Shri J. Rameshwar Rao 16th November to 23rd December, 1960
(Twelfth Session)
- (22) Shri Narasingha Malla Deb 14th November to 12th December, 1960
(Twelfth Session)
- (23) Rani Manjula Devi 14th November to 7th December, 1960
(Twelfth Session)
- (24) Shri S. C. Choudhury 14th November to 23rd December, 1960
(Twelfth Session)
- (25) Shri C. D. Pande 14th November to 8th December, 1960
(Twelfth Session)

[P.T.O.]

- (26) Shri R. M. Hajarnavis 14th November to 23rd December, 1960
(Twelfth Session)
- (27) Shri Laxmi Narayan Bhanja Deo . . 14th November to 23rd December, 1960
(Twelfth Session)
- (28) Pandit Thakur Das Bhargava . . . 22nd November to 23rd December, 1960
(Twelfth Session)
- (29) His Highness Maharajadhiraj Mahara- 14th November to 23rd December, 1960
walji Shri Raghunath Singhji Bahadur (Twelfth Session)

11. Announcement by Speaker

The Speaker made an announcement regarding a correction in the figures of a division held on the motion for leave to introduce the Constitution (Ninth Amendment) Bill, 1960, on the 16th December, 1960.*

12. Government Bills—under Consideration

The motions for consideration of the following Bills were moved by Shri Jawaharlal Nehru:—

- (1) The Acquired Territories (Merger) Bill, 1960.
- (2) The Constitution (Ninth Amendment) Bill, 1960.

An amendment for circulation of the Acquired Territories (Merger) Bill, 1960, for the purpose of eliciting opinion thereon by the 31st January, 1961, was moved by Shri S. C. Gupta.

An amendment for circulation of the Constitution (Ninth Amendment) Bill, 1960, for the purpose of eliciting opinion thereon by the first day of the next session was moved by Shri Atal Bihari Vajpayee.

The following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Shri Tridib Kumar Chaudhuri
- (3) Shri Atulya Ghosh
- (4) Shri Upendranath Barman
- (5) Shri Bimal Comar Ghose
- (6) Shri Muhammed Khuda Bukhsh
- (7) Shri N. G. Ranga
- (8) Shrimati Renuka Ray
- (9) Shri Arun Chandra Guha
- (10) Shri Subiman Ghose
- (11) Shri Jaipal Singh
- (12) Shri N. R. Ghosh
- (13) Shri Atal Bihari Vajpayee (*Speech unfinished*).

The discussion was not concluded.

13. Half-an-Hour Discussion on Matters Arising out of Answer to Question

H. H. Maharaja Pratap Keshari Deo raised a half-an-hour discussion on points arising out of the answer given on the 9th September, 1960 to Starred Question No. 1275 regarding Assistant Superintendents' Examinations.

Shri B. N. Datar replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th December, 1960.)

M. N. KAUL,
Secretary.

*Accordingly in Bulletin—Part I, dated the 16th December, 1960, page 1544, under item No. 9, line 4, for 'Ayes 169' read 'Ayes 170'.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 20, 1960/Agrahayana 29, 1882 (Saka)

No. 462

1. Oath or Affirmation

Shri Nariendra Kumar made and subscribed the oath in English and took his seat in the House.

2. Starred Questions

Twenty-nine Starred Questions (Nos. 998—1026) were put down on the order paper out of which eleven were called. Original notice of Starred Question No. 1000 was received in Hindi.

Ten Starred Questions (Nos. 998—1003 and 1005—1008) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1004 of which the questioner was absent) were laid on the Table.

3. Unstarred Questions

Seventy-four Unstarred Questions (Nos. 2048—2121) were put down on the order paper. Original notices of Unstarred Questions Nos. 2057, 2073, 2074, 2081 and 2091—2093 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

4. Short Notice Questions

One Short Notice Question regarding Seizure of Chinese Literature addressed to the Minister of Finance and two Short Notice Questions regarding Medium of Instruction in Delhi University and Chairman, University Grants Commission addressed to the Minister of Education were asked. These were orally answered and supplementary questions were also asked and answered thereon.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Report of the Indian Delegation to the Fifteenth Annual Meeting of the Boards of Governors of the International Monetary Fund and International Bank for Reconstruction and Development and the Fourth Annual Meeting of the Board of Governors of the International Finance Corporation.

[P.T.O.]

- (2) A copy of Notification No. G.S.R. 1456 dated the 10th December, 1960 making certain amendment to the Coal Mines (Conservation and Safety) Rules, 1954, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952.
- (3) A copy of Notification No. G.S.R. 1459 dated the 10th December, 1960 containing corrigendum to the Mineral Concession Rules, 1960, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

6. Report of Estimates Committee

Shri H. C. Dasappa presented the Ninety-ninth Report of the Estimates Committee on the Ministry of Health on the action taken by Government on the recommendations contained in the Thirty-sixth Report (Second Lok Sabha) of the Estimates Committee on the Ministry of Health—Medical Services (PART I).

7. Calling attention to Matter of Urgent Public Importance

Shri Dasaratha Deb called the attention of the Minister of Home Affairs to the situation arising out of the offensive reported to have been launched by Jotedars against 'Kurfa' sub-tenants at Baisnabpur in Tripura.

The Minister of Home Affairs laid on the Table a statement in regard thereto.

8. Statement by Minister of Home Affairs

On behalf of the Prime Minister, the Minister of Home Affairs made a statement on the situation in Laos.

9. Government Bills—Passed

- (1) *The Acquired Territories (Merger) Bill, 1960.*
- (2) *The Constitution (Ninth Amendment) Bill, 1960.*

Discussion on the motions for consideration of the Bills and the amendments for circulation of the Bills for the purpose of eliciting opinion thereon, moved on the 19th December, 1960, continued.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri J. B. Kripalani
- (3) Shri Anil K. Chanda
- (4) Dr. A. Krishnaswami
- (5) Sardar Iqbal Singh
- (6) Rani Manjula Devi
- (7) Shri Surendra Mahanty
- (8) Shrimati Ila Palchoudhuri
- (9) Shri Braj Raj Singh
- (10) Shri Prafulla Chandra Borooah
- (11) Shri Ajit Singh Sarhadi
- (12) Pandit Brij Narayan "Brajesh"
- (13) Shri Chapalakanta Bhattacharyya

Shri Jawaharlal Nehru replied to the debate.

The amendment for circulation of the Acquired Territories (Merger) Bill, 1960, for the purpose of eliciting opinion thereon by the 31st January, 1961, moved by Shri S. C. Gupta on the 19th December, 1960, was negatived.

The motion for consideration of the Acquired Territories (Merger) Bill, 1960 was adopted.

On the amendment for circulation of the Constitution (Ninth Amendment) Bill, 1960, for the purpose of eliciting opinion thereon by the first day of the next Session, moved by Shri Atal Bihari Vajpayee on the 19th December, 1960, the House divided, Ayes 44; Noes 328. The amendment was accordingly negatived.

On the motion for consideration of the Constitution (Ninth Amendment) Bill, 1960, the House divided, Ayes 333; Noes 53.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

(1) *The Constitution (Ninth Amendment) Bill, 1960.*

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, the House divided, Ayes 333; Noes 52.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 3, the House divided, Ayes 332; Noes 47.

Clause 3 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of the First Schedule, the House divided, Ayes 330; Noes 46.

The First Schedule was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of the Second Schedule, the House divided, Ayes 329; Noes 46.

The Second Schedule was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

On the motion the House divided, Ayes 328; Noes 47.

[P.T.O.]

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting and the Bill was passed.

(2) *The Acquired Territories (Merger) Bill, 1960.*

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Jawaharlal Nehru.

The motion was adopted and the Bill was passed.

10. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri K. K. Warior raised a half-an-hour discussion on points arising out of the answer given on the 1st December, 1960 to Starred Question No. 606 regarding Central Institute of Fisheries Education.

Shri S. K. Patil replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 21, 1960/Agrahayana 30, 1882 (Saka)

No. 463

1. Starred Questions

Thirty-one Starred Questions (Nos. 1027—1040, 1040-A, 1041, 1041-A, 1042—1045, 1045-A, 1046—1052, 1052-A and 1053) were put down on the order paper out of which thirteen were called. Original notice of Starred Question No. 1044 was received in Hindi.

Twelve Starred Questions (Nos. 1028—1038 and 1045-A) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1027 of which the questioner was absent) were laid on the Table.

2. Unstarred Questions

One hundred and two Unstarred Questions (Nos. 2122—2202, 2204—2219, 2221—2224 and 2224-A) were put down on the order paper. Unstarred Questions Nos. 2203 and 2220 were transferred to the list of questions for the 23rd December, 1960. Original notices of Unstarred Questions Nos. 2142—2144, 2171, 2187, 2189 and 2224-A were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Trade Marks Registry for the year ending 31st March, 1960, under Section 126 of the Trade and Merchandise Marks Act, 1958.
- (2) A copy of each of the following papers under Article 323(1) of the Constitution:—
 - (i) Tenth Report of the Union Public Service Commission for the period 1st April, 1959 to 31st March, 1960.
 - (ii) Memorandum explaining the reasons for non-acceptance of the Commission's advice during 1959-60.

[P.T.O.]

(3) A copy of the following:—

- (i) Report of the Second Enquiry on Agricultural Labour In India (Vol. 1—All-India).
 - (ii) Notification No. G.S.R. 1467 dated the 10th December, 1960 making certain further amendment to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of Section 7 of the Employees' Provident Funds Act, 1952.
 - (iii) Summary of proceedings of the Eighteenth Session of the Indian Labour Conference held at New Delhi on the 24th and 25th September, 1960.
- (4) A copy of the Standards of Weights and Measures (Conversion of Land Areas) Rules, 1960 published in Notification No. S.O. 2874 dated the 3rd December, 1960, under sub-section (3) of Section 17 of the Standards of Weights and Measures Act, 1956.

4. Messages from Rajya Sabha

Secretary reported two messages from Rajya Sabha that at its sitting held on the 19th December, 1960, Rajya Sabha had agreed without any amendment to the following Bills:—

- (1) Forward Contracts (Regulation) Amendment Bill, 1960, passed by Lok Sabha on the 9th December, 1960.
- (2) The Preference Shares (Regulation of Dividends) Bill, 1960, passed by Lok Sabha on the 14th December, 1960.

5. Report of Committee on Private Members' Bills and Resolutions

Sardar Hukam Singh presented the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri Upendranath Barman presented the Thirty-first Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Posts and Telegraphs) 1958-59 and Audit Report 1960.

7. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Prime Minister to the reported prevalence of slavery in the North-East Frontier Agency.

The Deputy Minister of External Affairs laid on the Table a statement in regard thereto.

8. Statement by Minister of Commerce and Industry

The Minister of Commerce and Industry made a statement regarding cloth prices.

9. Government Bill—Introduced

The Marking of Heavy Packages (Amendment) Bill, 1960.

10. **Government Bill—passed**

The Industrial Finance Corporation (Amendment) Bill, 1960

The motion for consideration of the Bill was moved by Shrimati Tarkeshwari Sinha

An amendment for reference of the Bill to a Joint Committee was moved by Shri Prabhat Kar.

The following members took part in the debate:—

- (1) Shri Prabhat Kar
- (2) Shri K. K. Warior
- (3) Shri Radheshyam Ramkumar Morarka
- (4) Shri N. G. Ranga
- (5) Shri G. D. Somani
- (6) Shri N. R. M. Swamy
- (7) Shri Rajendra Singh
- (8) Shri Harish Chandra Mathur
- (9) Shri Naushir Bharucha
- (10) Pandit Munishwar Dutt Upadhyay

Shrimati Tarkeshwari Sinha replied to the debate:

The amendment moved by Shri Prabhat Kar was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Tarkeshwari Sinha.

The motion was adopted and the Bill was passed.

11. **Motion re: Report of Intermediate Ports Development Committee**

Shri T. B. Vittal Rao moved the following motion:—

“That this House takes note of the Report of the Intermediate Ports Development Committee, laid on the Table of the House on the 9th September, 1960.”

The following members took part in the debate:—

- (1) Shri J. M. Mohamed Imam
- (2) Shri Shraddhakar Supakar
- (3) Shri Aurobindo Ghosal
- (4) Shri Joachim Alva
- (5) Shri C. R. Pattabhi Raman
- (6) Shri Narayan Ganesh Goray

[P.T.O.]

- (7) Shri Raghunath Singh
- (8) Shri P. K. Kodiyan
- (9) Shri P. T. Thanu Pillai
- (10) Shri K. R. Achar
- (11) Shri Premji R. Assar
- (12) Shri Nanubhai Nichhabhai Patel
- (13) Shri M. Shankaraiya
- (14) H. H. Maharaja Pratap Keshari Deo
- (15) Shri Chintamani Panigrahi
- (16) Shri Raj Bahadur

Shri T. B. Vittal Rao replied to the debate.

The motion was adopted.

12. Discussion on Matter of Urgent Public Importance

Shri R. K. Khadilkar raised a discussion regarding the appointment of Shri A. K. Chanda, former Comptroller and Auditor General as Chairman, Finance Commission.

The following members took part in the debate:—

- (1) Shri K. T. K. Tangamani
- (2) Shri Braj Raj Singh
- (3) Shri Harish Chandra Mathur
- (4) Shri Narendrabhai Nathwani

Shri Morarji Desai replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 22, 1960/Pausa 1, 1882 (Saka)

No. 464

1. Starred Questions

Twenty-six Starred Questions (Nos. 1054—1079) were put down on the order paper out of which fifteen were called. Original notice of Starred Question No. 1074 was received in Hindi.

Twelve Starred Questions (Nos. 1054—1059, 1061, 1062, 1064, 1065, 1067 and 1068) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Questions Nos. 1060, 1063 and 1066 of which the questioners were absent) were laid on the Table.

2. Unstarred Questions

Eighty-six Unstarred Questions (Nos. 2225—2274 and 2276—2311) were put down on the order paper. Unstarred Question No. 2275 was transferred to the list of questions for the 21st December, 1960. Original notices of Unstarred Questions Nos. 2239, 2240, 2243, 2244, 2254, 2261, 2276 and 2281 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Three Short Notice Questions regarding Indians in Addis Ababa, Utilisation of Natural Gas from Naharkatiya Oil Fields and Purchase of Sugar by U.S.A. addressed to the Prime Minister, Ministers of Steel, Mines and Fuel and Food and Agriculture respectively were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of a note dated the 29th April, 1959 by Prof. J. K. Galbraith entitled "Some notes on the Rationale of Indian Economic Organisation".
- (2) A copy of Notification No. G.S.R. 1440 dated the 3rd December, 1960 making certain amendment to the Bombay Sugar (Export Control) Order, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha with regard to the Indian Tariff (Amendment) Bill, 1960, passed by Lok Sabha on the 16th December, 1960.
- (ii) That at its sitting held on the 19th December, 1960, Rajya Sabha had concurred in the recommendation of Lok Sabha to join in the Joint Committee of the Houses on the Maternity Benefit Bill, 1960, and had nominated the following members to serve on the said Joint Committee:—

- (1) Shri Akhtar Husain
- (2) Shrimati Anis Kidwai
- (3) Shri Arjun Arora
- (4) Shrimati K. Bharathi
- (5) Shri Rohit M. Dave
- (6) Shri Khandubhai K. Desai
- (7) Shrimati Jahanara Jaipal Singh
- (8) Shri Akbar Ali Khan
- (9) Shri Kishori Ram
- (10) Shrimati Krishna Kumari
- (11) Shri Bhagirathi Mahapatra
- (12) Dr. A. Subba Rao
- (13) Sardar Budh Singh
- (14) Shrimati Shanta Vasisht
- (15) Shri Abid Ali.

6. Minutes of Parliamentary Committees

(i) The minutes of the sittings (Seventy-second to Seventy-sixth) of the Committee on Private Members' Bills and Resolutions held during the Twelfth Session were laid on the Table.

(ii) The minutes of the Twenty-second sitting of the Committee on Absence of Members from the Sittings of the House held during the Twelfth Session were laid on the Table.

(iii) The minutes of the sittings (Forty-eighth to Fiftieth) of the Committee on Petitions held during the Twelfth Session were laid on the Table.

7. Report of Committee on Petitions

Shri Upendranath Barman presented the Eleventh Report of the Committee on Petitions.

8. Report of Estimates Committee

Shri H. C. Dasappa presented the Hundred and second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimates Committee (Second Lok Sabha) on Ministry of Finance (Department of Economic Affairs)—India Security Press, Nasik.

9. Calling Attention to Matter of Urgent Public Importance

Shri Raghunath Singh called the attention of the Minister of Steel, Mines and Fuel to the reported discovery of oil at Rudrasagar, Assam.

The Minister of Mines and Oil made a statement in regard thereto.

10. Statement by Minister of Mines and Oil

The Minister of Mines and Oil made a statement regarding discussions with E.N.I.'s Team.

11. Government Bill—under consideration

The Children Bill, 1960, as passed by Rajya Sabha.

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. K. L. Shrimali.

The following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
- (2) Shrimati Renuka Ray
- (3) Shrimati Jayaben Vajubhai Shah
- (4) Dr. K. Atchamamba
- (5) H. H. Maharaja Pratap Keshari Deo
- (6) Shrimati Uma Nehru
- (7) Shri Yadav Narayan Jadhav
- (8) Swami Ramananda Tirtha
- (9) Dr. Sushila Nayar
- (10) Shrimati Ila Palchoudhuri
- (11) Rani Manjula Devi
- (12) Shri P. K. Kodiyan
- (13) Pandit Munishwar Dutt Upadhyay
- (14) Shrimati Shakuntala Devi
- (15) Shri Prakash Vir Shastri
- (16) Shri Diwan Chand Sharma
- (17) Shri Radha Raman
- (18) Shri C. R. Pattabhi Raman
- (19) Shri Kaljika Singh (*Speech unfinished*).

The discussion was not concluded.

12. Half-an-hour discussion on matters arising out of answers to questions

(i) Shri K. T. K. Tangamani raised a half-an-hour discussion on points arising out of the answer given on the 2nd December, 1960 to Starred Question No. 636 regarding implementation of Election Commission recommendations.

[P.T.O.]

Shri Asoke K. Sen replied to the debate.

(ii) Shri Surendra Mahanty raised a half-an-hour discussion on points arising out of the answer given on the 8th December, 1960 to Starred Question No. 784 regarding State Trading Corporation.

Shri Nityanand Kanungo replied to the debate.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd December, 1960.)

M. N. KAUL,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 23, 1960/Pausa 2, 1882 (Saka)

No. 465

1. Starred Questions

Twenty-six Starred Questions (Nos. 1080—1093 and 1095—1106) were put down on the order paper out of which fifteen were called. Starred Question No. 1094 was transferred to the list of questions for the 21st December, 1960. Original notices of Starred Questions Nos. 1080, 1081, 1086 and 1103 were received in Hindi.

Fourteen Starred Questions (Nos. 1080—1089, 1091—1093 and 1097) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including Starred Question No. 1090 of which questioner was absent) were laid on the Table.

2. Unstarred Questions

Ninety-two Unstarred Questions (Nos. 2312—2403) were put down on the order paper. Original notices of Unstarred Questions Nos. 2323, 2324, 2335, 2344, 2345, 2361 and 2362 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

3. Short Notice Questions

Four Short Notice Questions regarding Visit of Journalists to Nagaland, Indian-Chinese Officials Talks, Subscription of L.I. Policies from G.P.F. Account by Government Employees and Jambad Colliery addressed to the Prime Minister, the Minister of Finance and the Minister of Labour and Employment were asked. These were orally answered and supplementary questions were also asked and answered thereon.

4. Obituary Reference

The Speaker made a reference to the passing away of Shri Vinayak Rao Balashanker Vaidya who was a member of the Constituent Assembly of India and Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

[P.T.O.]

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of further Statement showing the recommendations of the Direct Taxes Administration Enquiry Committee which have been accepted either fully or with modification.
- (2) A copy of Notification No. G.S.R. 1457 dated the 10th December, 1960 making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957.
- (3) A copy of each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Second Lok Sabha:—
 - (i) First Statement Twelfth Session, 1960.
 - (ii) Supplementary Statement Eleventh Session, 1960.
No. IV
 - (iii) Supplementary Statement Tenth Session, 1960.
No. IX
 - (iv) Supplementary Statement Ninth Session, 1959.
No. XII
 - (v) Supplementary Statement Eighth Session, 1959.
No. XIV
 - (vi) Supplementary Statement Seventh Session, 1959.
No. XXI
 - (vii) Supplementary Statement Sixth Session, 1958.
No. XX
 - (viii) Supplementary Statement Fifth Session, 1958.
-No. XXIII
 - (ix) Supplementary Statement Fourth Session, 1958.
No. XXXIII
- (4) A copy of Notification No. G.S.R. 1458 dated the 10th December, 1960 making certain amendment to the Minerals (Conservation and Development) Rules, 1958, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (5) A copy of each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—
 - (i) G.S.R. 1448 dated the 1st December, 1960.
 - (ii) G.S.R. 1480 dated the 10th December, 1960.
- (6) A copy of Notification No. G.S.R. 1474 dated the 10th December, 1960 making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878 and Section 38 of the Central Excises and Salt Act, 1944.
- (7) A copy of Notification No. G.S.R. 1477 dated the 10th December, 1960, under sub-section (4) of Section 43B of the Sea Customs Act, 1878.

(8) A copy of Notification No. G.S.R. 1478 dated the 10th December, 1960 making certain amendment to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.

(9) A copy of Statement on Five Year Interest Free Prize Bonds, 1965.

6. Synopsis of Proceedings of Committees on Draft Third Five Year Plan

The synopsis of the proceedings of the following Committees on Draft Third Five Year Plan were laid on the Table:—

- (i) Committee 'A'
(Policy, Resources and Allocations)
- (ii) Committee 'B'
(Industry, Power and Transport)
- (iii) Committee 'C'
(Agriculture and Rural Economy)
- (iv) Committee 'D'
(Social Services)
- (v) Committee 'E'
(Technical Manpower and Scientific Research).

7. Minutes of Committee on Subordinate Legislation

The minutes of the sittings (Twenty-ninth and Thirtieth) of the Committee on Subordinate Legislation held during the Twelfth Session were laid on the Table.

8. Report of Committee on Subordinate Legislation

Sardar Hukam Singh presented the Tenth Report of the Committee on Subordinate Legislation.

9. Calling Attention to Matters of Urgent Public Importance

Shri Indulal Kanaiyalal Yajnik called the attention of the Minister of Steel, Mines and Fuel to the plans and estimated cost of constructing an oil refinery in Gujarat and of laying pipelines from Gujarat to Bombay.

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel made a statement in regard thereto.

In response to the three other calling attention notices mentioned below against the names of the members concerned, the Ministers concerned laid statements on the Table:—

- | | |
|-----------------------------|--|
| (1) Shri Bhaurao
Gaikwad | Krishnarao
Reported demolition of huts of the
Scheduled Caste people by the
Delhi Development Authority
in Delhi |
|-----------------------------|--|

[P.T.O.]

(2) **Shri Inder J. Malhotra**

Order of the Government of India forbidding rehabilitation grant to the displaced persons settled in districts other than Jammu in Jammu and Kashmir State.

(3) **Shri Indrajit Gupta**

Reported decision of the Government to reverse the existing scheme of voluntary movement of refugees to Dandakaranya.

10. **Government Bills—Introduced**

- (1) The Criminal Law Amendment Bill, 1960.
- (2) The Two-Member Constituencies (Abolition) Bill, 1960.
- (3) The Specific Relief Bill, 1960.
- (4) The Limitation Bill, 1960.

11. **Government Bills—Passed**

(i) *The Children Bill, 1960, as passed by Rajya Sabha.*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 22nd December, 1960, continued.

Shri Kalika Singh concluded his speech.

Dr. K. L. Shrimali replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 60 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. K. L. Shrimali.

The following members took part in the debate:—

- (1) Dr. M. S. Aney.
- (2) Dr. K. L. Shrimali.

The motion was adopted and the Bill was passed.

(ii) *The Telegraph Laws (Amendment) Bill, 1960.*

The motion for consideration of the Bill was moved by Dr. P. Subbarayan.

The following members took part in the debate:—

- (1) Shri M. Elias
- (2) Shri Diwan Chand Sharma
- (3) Shri Mohan Swarup
- (4) Shri Kalika Singh

Dr. P. Subbarayan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. P. Subbarayan.

The motion was adopted and the Bill was passed.

(iii) *The British Statutes (Application to India) Repeal Bill, 1960, as Passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Asoke K. Sen.

The following members took part in the debate:—

- (1) Shri Shraddhakar Supakar
- (2) Shri Aurobindo Ghosal
- (3) Shri K. T. K. Tangamani
- (4) Shri Kalika Singh

Shri Asoke K. Sen replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

(iv) *The Repealing and Amending Bill, 1960, as passed by Rajya Sabha,*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Asoke K. Sen.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 5 and the First and Second Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Asoke K. Sen.

The motion was adopted and the Bill was passed.

12. Motion Re: Seventy-fifth Report of Committee on Private Members' Bills and Resolutions

Sardar Amar Singh Saigal moved the following motion:—

“That this House agrees with the Seventy-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st December, 1960.”

The motion was adopted.

13. Private Member's Bill—Introduced

The Junior Artistes' (Regulation of Employment) Bill, 1960, by Shri Narayan Ganesh Goray.

14. Private Member's Bill—Motion for Introduction—Negatived

The Prevention of Cow Slaughter (for Union Territories) Bill, 1960, by Pandit Brij Narayan “Brajesh”.

[P.T.O.]

15. Private Member's Bill—Withdrawn

The Indian Institute of Archaeology Bill, 1960, by Shri C. R. Narasimhan.

Discussion on the motion for Circulation of the Bill for the purpose of eliciting opinion thereon by the 30th April, 1961, moved by Shri C. R. Narasimhan on the 9th December, 1960, continued.

Dr. Mono Mohon Das concluded his speech.

Shri C. R. Narasimhan replied to the debate.

The Bill was withdrawn by leave of the House.

**16. Private Member's Bill Returned by Rajya Sabha with Amendments—
Amendments Agreed to**

The Code of Criminal Procedure (Amendment) Bill, 1959 (Amendment of section 198) by Shrimati Subhadra Joshi.

The motion for consideration of the amendments made by Rajya Sabha in the Bill was moved by Shrimati Subhadra Joshi and adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to was moved by Shrimati Subhadra Joshi.

The motion was adopted and the amendments made by Rajya Sabha in the Bill were agreed to.

17. Private Member's Bill—Under Consideration

The Code of Criminal Procedure (Amendment) Bill, 1960 (Amendment of sections 107, 129, 144 and insertion of new section 131A) by Shri K. T. K. Tangamani.

The motion for consideration of the Bill was moved by Shri K. T. K. Tangamani.

The following members took part in the debate:—

- (1) Pandit Munishwar Dutt Upadhyay
- (2) Shri Sarjoo Pandey
- (3) Shri Braj Raj Singh
- (4) Shri Jagdish Awasthi
- (5) Shri S. C. Gupta (*Speech unfinished*)

The discussion was not concluded.

18. Half-An-Hour Discussion on Matters Arising out of Answer to Question

Shri Bhakt Darshan raised a half-an-hour discussion on points arising out of the answer given on the 12th December, 1960 to Starred Question No. 834 regarding Children of Political Sufferers.

Dr. K. L. Shrimali replied to the debate.

(Lok Sabha adjourned *sine die* at 5.35 P.M.).

M. N. FAUL,
Secretary.